

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 606 OF 2018

(In respect of the State of Arunachal Pradesh)

**IN THE MATTER OF:**

COMPLIANCE OF MUNICIPAL SOLID WASTE MANAGEMENT RULES,  
2016 AND OTHER ENVIRONMENTAL ISSUES.

**AFFIDAVIT CUM SIX MONTHLY PROGRESS REPORT ON BEHALF OF**  
**THE STATE OF ARUNACHAL PRADESH- March 2026**

**PAPER BOOK**

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Advocate for the  
State of Arunachal Pradesh:

  
Shubham Bhalla

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**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 606 OF 2018  
(In respect of the State of Arunachal Pradesh)**

**IN THE MATTER OF:**

COMPLIANCE OF MUNICIPAL SOLID WASTE MANAGEMENT RULES, 2016 AND  
OTHER ENVIRONMENTAL ISSUES

**(Six Monthly Progress Report Dtd.28/02/2026)**

I, Manish Kumar Gupta, IAS, aged about 58 years, Chief Secretary, Government of Arunachal Pradesh, do hereby solemnly affirm and state as under:

1. That, I am conversant with the facts and circumstances of the instant case in my official capacity. Hence, I am competent to swear this Affidavit Progress Report.
2. That, I have read the contents, and I submit that the facts stated in this Affidavit Progress Report are true to the best of my knowledge and are derived from the office records made available by the concerned Departments. I believe them to be true. No part of the same is false and no material has been concealed there from.
3. That at the outset the answering respondent would like to apprise this Hon'ble Tribunal that the State of Arunachal Pradesh has made good progress in the implementation of the SWM Rules, 2016 during the last 6 months but still more needs to be done. The progress gets hampered due to geographical and monsoon related constraints due to which the available working time in a year is around 4 to 6 months. Therefore, the implementation of SWM Rules, which requires deployment of construction equipment, material, manpower to work sites etc., takes a longer time in the State of Arunachal Pradesh as compared to other states.
4. That, **Progress Report (Annx-I)** is being filed, along with this affidavit in pursuance of the Hon'ble NGT's order dated 19<sup>th</sup> Aug 2025 whereby it was directed that six monthly progress reports with verifiable progress may be filed by the Chief Secretary with a copy to the Registrar General of this Tribunal through e-filing. The last affidavit of State of Arunachal Pradesh was filed on 19.08.2025 which covers the six-monthly period upto July 2025.

A true copy of the order dated 19<sup>th</sup> Aug 2025 of this Hon'ble Court is annexed herewith as **Annx-II @ Page 13 to 16.**

  
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A true copy of Progress Report is annexed herewith as **Annx-I @ Page 11 & 12.**

5. In the last 6 months, the State of Arunachal Pradesh has rigorously reviewed the progress of works related to Solid & Used Water at the level of Chief Secretary and also at the level of Commissioner (Urban Affairs) as below – Copy of Various Minutes Enclosed at **Annx-III @ Page 17 to 30**

SI.No	Date	Particulars	Chaired by
1	19.09.2025	Coordination cum Review meeting with all Deputy Commissioners w.r.t. Solid & Liquid Waste Management in the State.	Secretary, Urban Affairs
2	15.10.2025	Environment Monitoring Cell (EMC)- Progress Review Meeting w.r.t. Implementation of Directions of Hon'ble NGT	Chief Secretary
3	07.01.2026	Coordination cum Review meeting with all Deputy Commissioners w.r.t. Solid & Liquid Waste Management in the State.	Commissioner Urban Affairs
4	27.01.2026	Environment Monitoring Cell (EMC)- Progress Review Meeting w.r.t. Implementation of Directions of Hon'ble NGT	Chief Secretary

A true copy of the aforementioned minutes of the meeting is annexed herewith as **Annx-III @ Page 17 to 30.**

6. In the last hearing Dated 19<sup>th</sup> Aug 2025, the following directions were given by the Hon'ble NGT for compliance (Directions cum Compliance are numbered serially as given in the Order dated. 19.08.2025)

### **[A] Solid Waste Management:**

**A.I.** *There is a gap of 132.0 TPD in waste processing (Generation is 216.0 and processing is 84.0 TPD). Timelines to treat the waste and achieve 100 % treatment to be indicated.*

#### **Compliance: -**

7. That, as already stated in the previous affidavits filed by the State of Arunachal Pradesh in Aug 2025 and as informed in various EMC meetings by various Deputy Commissioners that the data of Solid Waste Generation / Collected as on the portal need correction as the previous data which showed an assessment of 216 TPD generations was not based on any scientific assessment / calculation.
8. To address this issue, DUDAs / ULBs in consultation with PMU did a reassessment of the Solid waste generation / collection in all 27 ULBs and ensured the reassessment is scientific & logical. For Fresh waste generation CPHEEO Manual was followed, where in 2025 population was multiplied by 250- 350 gm per Capita (depending on the town population) and adding the load of floating population. For reassessment of Fresh Waste Collection, calculation was done based on the carrying capacity of vehicle, Percentage of carrying capacity utilised in each trip,

  
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number of trips and density of waste. After the reassessment, it was found that the data previously reflected is on a higher side and needs to be corrected.

For Per Capita Waste kindly refer "Municipal Solid Waste Management Manual Part II issued by CPHEEO Page 44 Clause 1.4.3.3 Quantification and Composition of Waste" and For Municipal Solid Waste Density Kindly refer "Municipal Solid Waste Management Manual Part II issued by CPHEEO Clause 1.4.3.3.3 Physical Characteristics of Municipal Waste -Density of Waste.

9. The corrected values of Total Fresh Solid Waste Generated workout to **168.50 TPD & Fresh Solid Waste Collected works out to 120.32 TPD for the** 27 ULBs of Arunachal Pradesh. The re-assessed quantification of Daily Solid Waste Generated, Collected & Legacy Waste present as on Jan 2026 in 27 ULBs is **annexed as Annx-IV @ Page-31.**
10. Considering the reassessed values of Daily Solid Waste Generated, the total waste generated in July 2025 in 27 Census towns would have **been 168.50 TPD** (Tons per Day), out of which 83.91 TPD was being processed that time.
11. That at this stage it would be appropriate to mention here that The State of Arunachal Pradesh has a Socio - Cultural practice of Home Composting & use of Organic/ Wet waste in Piggery and livestock consumption and due to this, the actual waste left for collection per capita is even be less. Further, all the ULBs have been directed to strictly implement MSW rules, which inter-alia requires segregation at source and also decentralise composting of organic waste at the level of generator. As such the waste left for collection at House Hold level is always be less than total waste generated even if 100% House to House Collection is done.  
A true copy of the order is annexed herewith as **Annx-V @ Page 32 & 33.**

	Function nal MRF Towns	Waste Generated (in TPD)	Waste Collection (in TPD)	Waste Treated at MRF (Incl Home Composting & Consumption at Piggery) TPD	Gap between Waste Generated & Processing (in TPD)	Percentage Treated w.r.t Generation
In Jan 2026	18 Census Towns Function al	168.50*	120.32	105.50	63	62.61 %
Proposed Target for 31 <sup>st</sup> March 2026	22 Census Towns functional	168.50* (approx)	120.32	115	53.50	68.24%
Proposed Target for Sep 2026	24 Census Towns function al	168.50* (approx)	123.23	150	18.50	89%

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\* Based on Jan 2026 re-assessment Data

12. There has been increase in Treatment / Processing of Daily waste as a total of 18 MRFs (21.59 TPD) are functional with improved efficiency as in Jan 2026, if compared to July 2025, when 16 MRFs were functional. By 31<sup>st</sup> March 2026, 4 more MRFs namely Changlang, Dirang, Roing, Yingkiong are expected to be functional making it a total of 22 MRFs functional by **31<sup>st</sup> March 2026**. It is expected that in next 18 - 24 months the State of Arunachal will have 100% treatment / processing of Fresh Solid Waste Collected (Waste Generation is equal to waste treated/ processed). The State has sanctioned 3 more MRFs in the BE of 2025-26 (Rupa, Boleng & Jairampur)
13. That more than 35% waste of entire State waste (roughly 60 TPD which includes Organic, Inorganic, Recyclable and C&D etc) is being generated by Itanagar – Naharlagun (2 ULBs) jointly known as Itanagar Capital Complex which are 14 KM apart.
14. That in order to bridge this gap of Itanagar –Naharlagun, the state through Itanagar municipal Corporation (IMC) had signed an agreement with a company namely “7 Hill Nexgram” wherein the said company had to establish a Waste Processing Facility (Waste to Charcoal) of 50 TPD Capacity for Itanagar Naharlagun by Oct 2025 but could not, accordingly the timeline was extended to Dec 2025 but the company again delayed and have now committed the revised date of completion as 31<sup>st</sup> May 2026.
15. That due to the delay in completion by “7 Hills Hexagram”, the Itanagar Municipal Corporation (IMC) has issued the company a Show Cause Notice stating that in case the project is not functional by 31<sup>st</sup> May 2026, the process of termination of Contract/agreement shall be initiated.

A true copy of Show Cause Notice is annexed as **Annx-VI @ Page 34 to 38**.

Commitment Letter of 31<sup>st</sup> May 2026 from 7 Hills Nexgram annexed as **Annx-VII @ Page 39 to 41**.

Timelines to make 27 MRFs 100% functional is annexed as **Annx-VIII @ Page 42 & 43**.

**A. II.** *We do not find disclosure on mechanism in operation for waste segregation and facilities established at community level to transport the segregated waste to the processing and disposal sites. Treatment of biodegradable, non-biodegradable and other components may be given ULB Wise. Action plan along with timelines to be provided.*

### **Compliance:**

16. The details of waste segregation and facilities established at community level to transport the segregated waste to the processing and disposal sites and treatment of

  
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biodegradable, non-biodegradable and other components for 27 ULBs is annexed as **Annx-IX @ Page 44**

17. Further, it is submitted herein, Waste Processing facilities/MRFs of 18 Census Towns are functional. Action Plan along with timelines for all 27 ULBs regarding establishment of Waste processing facilities/MRFs are annexed as **Annx-VIII @ Page 42 & 43**

**A.III.** As per para 18 on page 1050, 16 Material Recovery Facilities (MRF) have been set up in 16 census towns, but there is no disclosure on their operation in terms of intake quantities and further sorting and processing and utilization and disposal of products and rejects. By no means, such MRF should serve way of storage yard and accordingly, each MRF should be audited.

#### **Compliance:**

18. At present a total of 18 MRF are functional in 27 ULBs. Details of operation in terms of intake quantities and further sorting and processing and utilization and disposal of products and rejects is enclosed as **Annx-XI @ Page- 68.**

19. As the quantity of RDF generated in the 18 functional MRFs are very less and transportation cost to Guwahati/ nearest cement plant is high, the State is creating 5 Clusters for the entire state "RDF Hub" where from RDF will be transported to nearest Cement Plant. MoU signed with Dalmia Cements & RDF Hub Details is **annexed as Annx-X @ Page 45 to 67**

20. PMU conducted a site inspection to all MRFs (27 ULBs) and conducted a preliminary audit & handholding to improve efficiency. Further the State also intends to get a Third-party audit conducted in the first quarter of FY 2026-27 when a total of 22 MRFs will be functional from a reputed institute eg.- IIT / NIT etc.

**A.IV.** As per the status of legacy waste disclosed in Annexure V (page 1103), 2,55,558.64 tonnes is yet to be remediated by 27 census towns. Maximum legacy waste of 60,352.94 tonnes is to be remediated by Itanagar and Naharlagun and only 456.31 tonnes in Hawaii. There appears to be discrepancy in disclosing data on legacy waste taking a case of Koloriang where legacy waste is 877.41 We direct the State to disclose with respect to each town waste generation, waste processed and gap in waste processing and correspondingly legacy waste in a single consolidated Table.

#### **Compliance:**

21. That the figure of 22,55,558.64 tonnes of Legacy waste of 27 ULBs is theoretical and was based on 218 TPD generation, which was on account of an unscientific method which has been stated above. That on account of the incorrect figure of 218 TPD generation, the assessment for the legacy waste was carried out, which led to the incorrect figure, which was filed in the earlier reports.

*[Signature]*  
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22. However, after reassessment the Waste Generation & Collection has dropped to **168.50 TPD & 120.32 TPD** respectively and so the quantification of legacy waste will accordingly reduce. However, the actual value / quantification of Legacy waste present can be known after remediation is completed and the extracts e.g. RDF / recyclable waste, plastic etc are weighed.
23. In last 6 months the state has successfully (100%) remediated the entire Legacy waste in 10 ULBs namely Basar, Changlang, Deomali, Hawaii, Jairampur, Khonsa, Longding, Miao, Yingkiang & Ziro.
24. That in 10 ULBs, the work for remediating the Legacy Waste is under progress but due to non-availability of any weighing bridge in ULBs, the extracts from Legacy Waste Remediation have not been properly weighed / quantified till date, the timeline for which is mentioned in the annexure appended with the present affidavit.
25. The state has approved Rs. 10 Lac each (20 out of 27 Census Towns) for installation of weighing bridge so that quantification of extracts both from Legacy & Fresh Waste is recorded properly. In this regard, 50% of the capital subsidy (First instalment) has already been released to the Deputy Commissioner cum Chairman, DUDAs and the remaining 50% will be released after successful completion of the bidding process as operational Viable Gap fund (VGF).  
True Copy of Order **annexed as Annx-XI @ Page 68**
26. Waste generation, waste processed and gap in waste processing as per re-assessment of waste generation on Jan 2026 in 27 ULBs is **annexed as Annx-XII @ Page 69**
27. For Itanagar-Naharlagun the daily Waste generated which has already become Legacy waste was supposed to be treated in the under construction "Processing Facility – Waste to Charcoal" by 7 Hills Nexgram. As 7 Hills Nexgram have over delayed the construction and fresh date of completion as proposed by them is **31st May 2026** which earlier was Oct 2025 and then Dec 2025. Itanagar Municipal Corporation (IMC) had issued them a Show Cause Notice and if the new proposed date is not achieved, IMC will initiate the process of termination of Contract/agreement.
28. That due to the delay in establishment of Processing Facility by "7 Hills Nexgram", to clear the legacy waste on a war footing, the Itanagar Municipal Corporation (IMC) has floated a separate tender for Legacy Waste Remediation for Itanagar Naharlagun with a target timeline of completion as 9 months. Copy of NIT annexed as **Annx-XIII @ Page 70**.
29. For Pasighat ULB, Legacy Waste is being treated in the MRF, which are situated adjacent to the legacy waste, by running extra shifts on the existing MRF and approx 10-13 TPD of Legacy Waste is been treated daily and roughly one third of the Legacy waste stands treated till date.

  
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30. With the efforts put in, it is expected that the entire Legacy Waste of the state is remediated within next 12-18 Months.

### [B] Sewage Management:

**B.I.** We find 16 MLD of sewage remains untreated and is disposed in water courses. Out of estimated 20 MLD of sewage generation in 15 towns, only 4.0 MLD is getting some treatment. In remaining 12 towns, septage management has been proposed (page 1058). Details shall be provided for treatment of sewage ULB wise with the timelines.

### Compliance:

31. In 15 Census Towns/ULBs, 19.89 MLD (say 20 MLD) sewage is being generated at present and 4.20 MLD (say 4 MLD) is being treated and 16 MLD remains untreated.

32. That in order to bridge this gap of 16 MLD, 14 numbers of STPs with a total Capacity of 17.30 MLD are going to be constructed in various ULBs. The DPRs of these STPs stand approved and funds allocated under SBM 2.0. The state has started tendering activities and execution in few ULBs also has commenced.

33. For remaining 12 Towns / ULBs, total Septage Generation is 0.19 MLD, against which existing treatment capacity is 0.14 MLD. The state has started the process to construct 11 more Septage Treatment Plants (FSTP) with a total capacity of 0.10 MLD to ensure 100% Septage Treatment. The DPRs of these FSTPs stand approved and funds allocated under SBM 2.0. The state has started tendering activities and execution in few ULBs also has commenced.

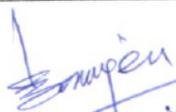
34. With the above planning the gap of Used Water Management is expected to be treated in next 24 months.

35. Details of Sewerage & Septage generation of 27 ULBs, Progress report cum details with regard to Used Water Management is annexed as **Annx-XIV @ Page 71 & 72**

36. With the above planning the gap of Used Water Management is expected to be treated in next 24 months.

37. The planning of Used Water has been done as under:-

<b>Sewer Generated in 2025 in MLD – 15 Towns</b>	19.89 (say 20 MLD)
Existing STPs in MLD	4.20 (say 4 MLD)
Gap	16 MLD
Proposed STPs in MLD to cover the Gap	17.30 MLD
Existing STPs + Proposed 17.30 MLD STPs in MLD	21.50 MLD
<b>Septage Generated in 2025 in MLD – 12 Towns</b>	0.19 MLD

  
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Existing FSTP in MLD	0.14 MLD
Gap	0.05 MLD
Proposed FSTPs in MLD to cover the Gap	0.10 MLD
Existing FSTPs + Proposed 0.11 MLD FSTPs in MLD	0.24 MLD

38. Status of UWM Projects in 27 ULB is as under:

Sl No	Description	Number of Towns	Name of Towns
1	ULB where UWM Project Constructed	2	Itanagar & Pasighat
2	ULB where UWM Project Under Construction	9	Tawang, Sagalee, Koloriang, Boleng, Longding, Hawaii, Changlang, Daporijo & Bomdila
3	ULB where UWM Project Under Re Design / DPR Preparation	2	Naharlagun & Rupa
4	ULB where UWM Project Under Process of Award	7	Seppa, Jairampur, Yingkiong, Basar, Dirang, Khonsa & Deomali
5	ULB where UWM Projects Tenders Stands Floated	2	Miao & Aalo,
6	ULB where UWM Project still not Tendered/ Re Tendered/ Tender Document Under Preparation / Approval Awaited	5	Anini, Roing, Ziro, Namsai & Tezu

**B.II.** We find from disclosure made from page 1061 to 1063 that by and large, the State is relying on septage management because of topography as laying of sewers is difficult and not feasible. Details of such treatment facilities where treatment by the STP is not possible should be indicated.

### Compliance:

39. The State of Arunachal Pradesh has prepared DPR for Treatment of Used Water for all 27 census towns/ULBs with a proper planning. Based on the topography & population, the towns are provided with either STP (Sewerage Treatment) or FSTP (Septage Treatment/FSTP).
40. 15 Census Towns are provided with Sewage Treatment Plants (STPs) and 12 Census Towns where treatment by the STP is not possible as sewer pipe laying is not possible due to topography. These 12 Census Towns are provided with Septage / Faecal Sludge Treatment Plants (FSTPs) where in Septage from Septic Tanks will be collected via Suction Machines (Vehicle Mounted) and transported to FSTPs for treatment. Details at annexed as **Annex-XIV @ Page 71 & 72**
41. Sewerage Generation of 15 Census Towns is approx. 20 MLD against which Existing cum proposed STP capacity is approx. 21.50 MLD and Septage Generation of 12

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Census Towns is 0.19 MLD against which existing cum proposed FSTP capacity is 0.24 MLD.

42. With the above planning the gap of Used Water Management is expected to be treated in next 24 months.

### [C] Ring Fenced Account:

**C.** We find from Annexure ix (page 1108) that expenditure of Rs 18.196 crores has been incurred and we may point out that expenditure directly linked with liquid and solid waste management only be incurred. We need disclosure on establishment of PMU, its utility and accountability (item 8). The details of ringfence fund and its utilization be provided.

### Compliance:

43. A total fund of ₹19.349 Crores has been booked till date. Details in **Annx-XV @ Page 73**

44. In compliance with Hon'ble NGT Orders, the Government of Arunachal Pradesh has approved the allocation of funds amounting to Rs. 200 Crore (Rs. Two Hundred Crore) only on 24.07.2024 as Ring Fenced Amount. Ring Fenced Account has been created at State Bank of India on 06.02.2025 and a sum of Rs. 200.00 (Rs. Two Hundred Crores) only has been deposited on 18.02.2025. The said amount shall be operated as per the direction of the Chief Secretary who is also the Chairman of Environmental Monitoring Committee exclusively for the purpose of creation of solid & liquid waste processing faculties in the state.

45. PMU was established in the month of June 2024 and for a period of 3 years. Copy of Agreement annexed as **Annx-XVI. (@Page- 74 to 78)** Majorly Scope / role & responsibility of PMU are as under:-

- i. Preparation & validation of DPRs
- ii. Assistance in Procurement Process
- iii. Carrying out Project Development activities
- iv. Project Implementation as per latest Solid & liquid Waste Management Rules
- v. Capacity building of Employees of ULBs
- vi. Assisting EMC in day to day works & in all review meetings.
- vii. Strategy for IEC and Capacity Building & Skill development activities
- viii. Data collection for quantification and characterization of fresh water/legacy waste/used water

  
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- ix. Assistance in bidding process and contract award
- x. Construction Supervision and Contract Management

46. Since June 2025, the Major Work/activities Performed by PMU are as under –

- i. Reassessment of Solid Waste Generation & Collection
- ii. Conducting site visits of all 27 ULBs for Monitoring, Construction Supervision & ensuring the existing MRF are functioning properly/ effectively
- iii. Preparation of RFPs for Collection & Transportation and Legacy Waste Remediation.
- iv. Day to Day documentation works to support UD Department in Monitoring the SWM / UWM Works in 27 ULBs
- v. Support in Procurement of Machineries for MRF.
- vi. Assisting Department in finalisation of Affidavits.
- vii. Handling & Managing Solid Waste Portal.
- viii. Proposal for Arunachal under Clean Himalayan Cities initiative of MoHUA, Gol
- ix. PFR for Sewerage Network laying for Pasighat.

47. It is prayed that this Affidavit progress report filed may kindly be considered and taken on record. This respondent also craves the permission of the Hon'ble Tribunal to file additional reports, as and when required.

DEPONENT

Chief Secretary  
Govt. of Arunachal Pradesh  
Itanagar

#### VERIFICATION

I, the above-named deponent, do hereby verify that the facts stated in the above affidavit are true to my knowledge and belief. No part of the same is false and nothing material has been concealed there from.

Verified at Itanagar on this the 2nd day of March 2026.

Executed before me.

Judicial Magistrate 1st Class  
A.P. Civil Secretariat  
Itanagar

DEPONENT

Chief Secretary  
Govt. of Arunachal Pradesh  
Itanagar

Annexure – I

## Progress Report

### 1. Solid Waste Management: -

#### i. Daily Waste Generation & Processing Status of 27 Census Towns

Particulars	In Jan 2025 In TPD	In July 2025 In TPD	In Jan 2026 In TPD (after re- assessment)	Improvement between July 2025 to Jan 2026
Daily Waste Generated	217.38	215.78	168.53	
Daily Waste Processed	54.66	83.91	105.50	21.59 TPD increase in Daily Waste Processing
Gap in Processing Daily Waste	162.72	131.87	63.03	

#### ii. Legacy Waste Remediation of 27 Towns:

Total ULBs	ULBs where 100% Legacy Waste treated from July 2025 to Jan 2026	ULBs where Legacy Waste remediation under progress	ULBs where Legacy Waste remediation Yet to start	Funds Released for Legacy waste Remediation in Rs.	Timeliness set for Legacy waste Remediation
27 Towns	10 Towns (Basar, Changlang, Deomali, Hawaii, Jairampur, Khonsa, Longding, Miao, Yingkiong & Ziro)	10 Towns (Aalo, Anini, Bomdila, Boleng, Koloriang, Namsai, Pasighat, Seppa, Roing & Sagalee)	7 Towns (Itanagar, Naharlagun, Daporijo, Dirang, Rupa, Tezu & Tawang)	9 Crores	12-18 Months

#### iii. Status of MRFs/Processing Facility in 27 Census Towns:

Functional in July 2025	Functional in Jan 2026	To be Functional by 31 <sup>st</sup> March 2026	To be Functional by September 2026
16 Towns	18 Towns Improvement of Two Towns namely Tawang and Sagalee	22 Towns Improvement in 4 Towns namely Roing, Yingkiong, Dirang and Changlang	24 Towns Improvement in Two Towns namely Itanagar and Naharlagun

## 2. Used Water/Liquid Waste Management in 27 Census Towns:

The State of Arunachal Pradesh has prepared DPR for Treatment of Used Water for all 27 ULBs with a proper planning. Based on the topography & population the towns are provided with either STP (Sewerage Treatment) or FSTP (Septage Treatment).

15 Census Towns are provided with Sewerage Treatment Plants (STPs) and 12 Census Towns with Fecal Sludge Treatment Plants (FSTPs).

The planning of Used Water Management has been done as under:-

<b>Sewer Generated in 2025 in MLD – 15 Towns</b>	19.89 ( say 20 MLD)
Existing STPs in MLD	4.20 ( say 4 MLD)
Gap	16 MLD
Proposed STPs in MLD to cover the Gap	17.30 MLD
Existing STPs + Proposed 17.30 MLD STPs in MLD	21.50 MLD
<b>Septage Generated in 2025 in MLD – 12 Towns</b>	0.19 MLD
Existing FSTP in MLD	0.14 MLD
Gap	0.05 MLD
Proposed FSTPs in MLD to cover the Gap	0.10 MLD
Existing FSTPs + Proposed 0.11 MLD FSTPs in MLD	0.24 MLD

Sewerage Generation of 15 Census Towns is approx. 20 MLD against which Existing cum proposed STP capacity is approx. 21.50 MLD and Septage Generation of 12 Census Towns is 0.19 MLD against which existing cum proposed FSTP capacity is 0.24 MLD.

Sewerage is calculated at 108 ltrs per Capita per day and Septage is calculated with 5 persons per household and a septic tank with cleaning once in 2 years and 250 working days per year.

With the above planning the gap of Used Water Management is expected to be addressed.

The tendering process has started, with 24 months' time for completion of work after award.

Project STP/ FSTP Completed/ Under Construction	Under process of awarding	Project under Re design/ DPR Preparation	Tender Floated	Under process of tendering/ Re Tender/ Under Document preparation
<b>11 Towns</b> Itanagar & Pasighat completed and Tawang, Sagalee, Koloriang, Longding, Boleng, Bomdila, Changlang, Daporijo & Hawaii under construction.	<b>7 town</b> Seppa, Jairampur, Yingkiang, Basar, Dirang, Khonsa & Deomali	<b>2 Towns</b> Naharlagun & Rupa	<b>2 Towns</b> Miao & Aalo	<b>5 Towns</b> Anini, Roing, Ziro, Namsai & Tezu

Item No. 17

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.606/2018  
(IA No 20/2025, IA No 539/2025,  
IA No 299/2024, IA No 163/2021)  
**(In respect of State of Arunachal Pradesh)**

Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues.

Date of hearing: 19.08.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER  
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Respondent: Mr. Shubham Bhalla & Ms. Neha Verma, Advocates with Mr. Vivek Pandey, Commissioner & Mr. Samuel Chankija, CCF, State of Arunachal Pradesh

**ORDER**

1. In this original application, Tribunal is considering the issue of solid as well as liquid waste management as per orders of the Hon'ble Supreme Court dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel vs. Union of India &Ors.*, with regard to solid waste management and order dated 22.02.2017 in *W.P. No. 375/2012, reported in (2017) 5 SCC 326, Paryavaran Suraksha vs. Union of India*, with regard to liquid waste management (sewage).

2. Today, matter has been taken up in respect of compliance by State of **Arunachal Pradesh**.

3. We have heard Mr. Shubham Bhalla & Ms. Neha Verma, Advocates with Mr. Vivek Pandey, Commissioner & Mr. Samuel Chankija, CCF, State of Arunachal Pradesh.

4. We have examined Six monthly Progress report filed by the Chief Secretary dated 13.8.2025 disclosing action taken and progress achieved upto July 2025 on solid and liquid waste management.

5. On prima facie, we find progress has been very slow and no efforts are made to come up with the practical approaches to reduce gaps in management to prevent ecology of the State being environmentally sensitive. We are making following observations which will surface out technical deficiencies and these should be acted upon by demonstrating results on ground;

(A) Solid Waste Management

- i. There is a gap of 132.0 TPD in waste processing (Generation is 216.0 and processing is 84.0 TPD). Timelines to treat the waste and achieve 100 % treatment to be indicated.
- ii. We do not find disclosure on mechanism in operation for waste segregation and facilities established at community level to transport the segregated waste to the processing and disposal sites. Treatment of biodegradable, non-biodegradable and other components may be given ULB Wise. Action plan alongwith timelines to be provided.
- iii. As per para 18 on page 1050, 16 Material Recovery Facilities (MRF) have been set up in 16 census towns, but there is no disclosure on their operation in terms of intake quantities and further sorting and processing and utilization and disposal of products and rejects. By no means, such MRF should serve way of storage yard and accordingly, each MRF should be audited.
- iv. As per the status of legacy waste disclosed in Annexure V (page 1103), 2,55,558.64 tonnes is yet to be remediated by 27 census towns. Maximum legacy waste of 60,352.94 tonnes is to be remediated by Itanagar and Naharlagun and only 456.31 tonnes in Hawai. There appears to be discrepancy in disclosing data on legacy waste taking a case of Koloriang where legacy waste is 877.41 We direct the State to disclose with respect to each town waste generation, waste processed and gap in waste processing and correspondingly legacy waste in a single consolidated Table.

(B) Sewage Management

- i. We find 16 MLD of sewage remains untreated and is disposed in water courses. Out of estimated 20 MLD of sewage generation in 15 towns, only 4.0 MLD is getting some treatment. In remaining 12 towns, septage management has been proposed (page 1058). Details shall be provided for treatment of sewage ULB wise with the timelines.
- ii. We find from disclosure made from page 1061 to 1063 that by and large, the State is relying on septage management because of topography as laying of sewers is difficult and not feasible. Details of such treatment facilities where treatment by the STP is not possible, should be indicated.

(C) Ring Fence Account

- i. We find from Annexure ix (page 1108) that expenditure of Rs 18.196 crores has been incurred and we may point out that expenditure directly linked with liquid and solid waste management only be incurred. We need disclosure on establishment of PMU, its utility and accountability (item 8). The details of ringfence fund and its utilization be provided.

6. We further find that, in the order of the Tribunal dated 02.05.2019 where Chief Secretary was present personally, in para 46(ii) of the direction was "Atleast three cities and three towns in the State and atleast three Villages in every District of the State may be identified within two weeks and earnest and demonstrable endeavor be made to make them fully compliant in respect of environmental norms within six months. Remaining State may be made fully compliant within one year". The said direction needs to be complied with in respect of all 27ULBs.

7. Let a fresh action taken report be filed by the State of Arunachal Pradesh covering the aspects noted above at least one week before the next date of hearing by way of affidavit through e-filing.

8. List the matter on 09.03.2026 for consideration of report in respect of State of Arunachal Pradesh.

9. For the State of Nagaland, the matter be listed on 22.08.2025 as per the earlier direction.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Mr. Ishwar Singh, EM

August 19, 2025  
Original Application No.606/2018  
(IA No 20/2025, IA No 539/2025,  
IA No 299/2024, IA No 163/2021)  
**(In respect of State of Arunachal Pradesh)**  
dv

**GOVERNMENT OF ARUNACHAL PRADESH**  
**DEPARTMENT OF URBAN AFFAIRS**  
**CIVIL SECRETARIAT, ITANAGAR**

Dated, Itanagar, the 26<sup>th</sup> Sept' 2025

**MINUTES**

A review meeting was held under the Chairmanship of Secretary (Urban Affairs), Government of Arunachal Pradesh, Itanagar on 19<sup>th</sup> September 2025 through Video Conference to review progress of the implementation of **Solid Waste Management & Legacy Waste Remediation, Liquid Waste Management and Status of Golden Jubilee Model Schools**. The list of participants is appended as Annexure -III.

At the outset, the Secretary Urban Affairs, made an introductory remark and introduced the agenda for the day. This was followed by agenda-wise review on status/progress of all works which are as under :

**1. Review on Status of MRF and Legacy Waste Remediation**

Sl. No.	Name of DUDAs	Functionality Status of MRF (19.09.2025)	As reviewed by DUDAs	Directives from Secretary
1	Aalo	Functional but Operated Manually	The DUDA reported challenges related to incomplete electrification at MRF site and the discontinuation of the consultant responsible for legacy waste remediation.	The Department of Power is responsible for all external electrification works. The Urban Development Department is responsible only for the internal assets within the MRF. He further directed that the issue be resolved at the earliest. If required, interventions at Secretary level with the department of Power and DC West Siang would be taken up.
2	Anini	Functional but Operated Manually	The DUDA raised concerns regarding the non-metalled approach road to the MRF site, which hampers accessibility, particularly during adverse weather conditions. It was also reported that electrification work is expected to be completed by the end of September 2025, after which waste processing operations are projected to improve significantly from October 2025 onwards.	To speed up the completion of external electrification for the MRF and also advised to coordinate with the concerned authorities for improving the quality of the approach road since, it is also providing access to the GREF camp nearby.
3	Basar	Functional	It was informed that the division has outsourced waste management activities to an NGO under the Public-Private Partnership (PPP) mode starting July 2025. Additionally, the tender process for legacy waste management was opened on 19th September 2025	The division was directed to provide projected waste processing figures for the months of October, November, and December 2025 in order to enable effective monitoring of progress including that of the legacy waste remediation.
4	Boleng	To be Sanctioned	The Boleng division reported that the MRF is under proposal. The division further informed that the current collected waste is being transported to the <b>Pangin MRF</b> , located approximately 18 kilometres away where the waste is being processed. The legacy waste was proposed to be processed via bio-remediation.	The DUDA was instructed to continue to treat their waste in the Pangin MRF and advised to work on the early sanction/construction of MRF in Boleng. The work on the remediation of the legacy waste is to be expedited.

Census Towns

5	Bomdila	Functional	The division reported that the MRF is fully functional and no major issues are currently faced.	To submit a projection report on the waste processing for the next three months (i.e. Oct, Nov and Dec.)
6	Dirang	Non-Functional	It was reported that the MRF in Dirang is under construction and is expected to be completed by March 2026	Awareness campaigns to be initiated on source segregation, home composting etc well before the commissioning of the MRF.
7	Hawai	Functional	The DUDA requested the provision of a weighbridge and incinerator for disposal of sanitary napkins and diapers. They also reported that legacy waste will be fully remediated by <b>December 2025</b> .	To submit a projection report on the waste processing for the next three months (i.e. Oct, Nov and Dec.) including that of legacy waste.
8	Jairampur	To be Sanctioned	The division explained that due to lack of an MRF, waste disposal is presently being undertaken at a dumping site lacking scientific collection method, and only activities by scrap dealers and home composting are underway.	The division was asked to prepare and submit a detailed study report on waste quantification and characterization, not only for Jairampur but also for Nampong.
9	Khonsa	Functional	Processing machines installed on June 2025 and recently outsourced to NGO.	To submit a projection report on the waste processing for the next three months (i.e. Oct, Nov and Dec.) including that of legacy waste. Status of Deomali MRF also to be updated
10	Koloriang	Functional but Operated Manually	The division reported that the MRF is currently non-functional due to insufficient and fluctuating voltage. A proposal for procurement of DG has been submitted. The issue with the disposal of the scrape/recyclable waste was also pointed out.	He was instructed to tie up with the UD divisions of Ziro, Palin and Yachuli for disposal of recyclable waste. CE(UD) to process procurement of DG set.
11	Longding	Functional	The division reported operational challenges due to frequent fluctuations in electricity supply.	It was instructed to explore the possibilities of tapping power either from Khonsa or Kanubari powerlines. To ensure regular waste management, a proposal of DG set for the MRF is to be submitted.
12	Miao	Functional	The division reported that the MRF will become fully functional from October 2025 and that operations will be outsourced to an identified NGO.	Instructed that a formal Memorandum of Understanding (MoU) with the NGO must be signed without delay to regularize the arrangement.
13	Namsai	Functional	The division highlighted the need for a conveyor belt at the MRF to streamline processing operations. It was also informed that awareness activities on home composting are being carried out in the community.	The Secretary appreciated the initiation for home composting and segregation at home. Additionally, he instructed the authorities to make early procurement of conveyor Belt through any adopted process.
14	Pasighat	Functional		No representative hence could not be taken up. To submit a status report.
15	Roing	Non-Functional	The division stated that manual segregation of waste will commence from October 2025. <b>Green Roing (NGO)</b> has been entrusted with the responsibility of collecting waste, which is then outsourced for disposal in Assam.	Directed to expedite the construction of the MRF.
16	Rupa	To be Sanctioned	The division confirmed that new land has been successfully acquired at Gocham for the purpose of establishing an MRF	The Secretary instructed to speed up the process for construction of MRF at Rupa.
17	Sagalee	Manually operated	The division informed that their MRF has been manually functional since August 2025. The estimate for approach road, external water supply and electrification and machineries is submitted at CE, Urban Development.	The Secretary advised to speed up the process in making the MRF fully functional. The CE UD to examine the proposals submitted and process at the earliest.

18	Seppa	Functional	The division reported that waste processing is expected to improve from October 2025. Legacy waste remediation has already been tendered, with remediation targeted for completion by December 2025.	The Secretary instructed the DUDA to submit a projection of waste processing for the next three months (Oct, Nov and December). Legacy waste remediation should be completed within the scheduled target.
19	Tawang	Non-Functional	The DUDA assured the completion of MRF by Nov, 2025. The division reported that segregation activities are not possible at present due to the absence of both a MRF shed and necessary machinery. It was further pointed out that a sum of ₹ 2 Crore for remediation of legacy waste is required whereas, actual amount sanctioned is 25 lakhs only. For segregated waste collection, they opted to collect the wet and dry waste on alternate days. The DUDA also placed a requirement of retaining wall for a stretch of 250 meters.	The Secretary appreciated the DUDA on the assurance provided for the early completion of MRF and segregation of waste. CE UD to examine the requirements of the division and process at the earliest.
20	Tezu	Functional but Operated Manually	The division requested support for electrification and additional manpower. Improvement in waste processing operations is expected from October 2025 once these requirements are addressed.	The Secretary instructed the DUDA to submit proposal for electrification to CE, UD including requisite equipment. The DUDA was advised to examine the functioning of the neighboring DUDAs and plan waste disposal through scrap dealers or any registered vendors. Waste disposal through scrap dealers or any registered vendors of neighboring DUDA to be explored.
21	Ziro	Functional	The DUDA highlighted on the efficient waste processing in their DUDA and placed the requirement of an additional Shed (estimated at ₹ 24 lakh). Also they placed a requirement of weighbridge for actual quantification and incinerator to manage sanitary pads and diapers.	The Secretary directed the division to review the necessity of the existing unused machines and, if not required, to facilitate its redistribution to other divisions with immediate need. CE(UD) to examine and process the requirements.
<b>Other Towns</b>				
1	Doimukh		The DUDA informed that the chain link fencing around the MRF has been stolen; hence proposal for a RCC boundary wall is placed at CE, UD considering the site condition and human footfall nearby. Also they informed that manual segregation will be initiated from Oct, 2025.	The CE UD to resolve the issue at the earliest.
2	Kimin		The DUDA informed that in the absence of an MRF no scientific method for waste collection and processing is adopted as of now. The waste is solely disposed at a dumpsite. They also informed that the proposal of MRF has been submitted to CE along with the land availability willingly donated by land donor.	The secretary advised the DUDA to adopt proper method for waste collection and disposal since unprocessed waste gets converted to legacy waste and will have to be addressed in near future.  CE UD to initiate immediately for an MRF since the land has already been identified.
3	Pangin		The DUDA highlighted on the smooth functioning of their MRF and have already placed a requirement for additional shed area.	The secretary appreciated Pangin Division for specifying a separate unit for processing of E-waste in their MRF.  The CE UD to process regarding the additional shed area.

## 2. Review on Status of Golden Jubilee Mission school.

Sl. No.	DUDAs	Status	Directives from Secretary	Remarks
1.	Hawai	85% physical progress	The Secretary instructed to speed up the C/o GJM Schools.	
2.	Namsai	81% physical progress	The Secretary instructed to speed up the C/o 3 nos GJM Schools.	
3.	Seppa	Physical progress reported at 80%.	The Secretary instructed to speed up the C/o 5 nos GJM Schools.	
<b>General Directives for all DUDAs by the Secretary:</b>		The Secretary instructed to complete all the schools as per given timelines. Schools having progress more than 80% are to be completed before December 2025, and the others are to complete before March 2026 without fail.		

3. General Directions by the Secretary, Urban Affairs

- All DUDAs must provide **realistic and practical monthly targets** for bridging gaps in waste processing capacity. It is expected that there will be significant improvement in waste management after October 2025.
- Executive Engineers of DUDAs shall ensure proper segregation of waste at their MRFs and shall carefully document the quantity of each fraction of waste and also report on the **end-to end market- linkages** of waste disposal to ensure traceability and for future database generation. It is also directed to collect similar data from scrap dealers for data base management to know the waste generation details within their divisions.
- DUDAs will be provided with e-waste guidelines and are advised to engage with firms which have **E-waste handling permits** from the Pollution Control Board.
- A **comprehensive list of all machines and their supplying agencies ie UD, ULB, CSR etc** must be submitted by each DUDA for departmental records and rationalisation.
- The Secretary endorsed the suggestion of Er. Himar Ete, emphasizing that DUDAs should actively explore opportunities for **revenue generation from legacy waste treatment**, thereby reducing over-dependence on government funds.
- The divisions have placed requirement for Weigh Bridge for correct quantification of the waste generated in their towns. They also sought incinerator for disposal of sanitary napkins and diapers etc. The CE, UD to process the request for procurement of required equipment.
- It is reiterated that bio-medical waste shall neither be collected nor processed. In the event that any bio-medical waste is found mixed with municipal waste, it must be immediately reported to the DC and APSPCB for appropriate directions. The health department has its own set of guidelines to manage biomedical waste.**
- DUDAs are directed to submit the updated details of user charges notification and implementation.
- The CE, UD is directed to send inspection teams to all the 16 completed MRF towns to assess the functioning of MRF and also to plan a continuous and rigorous IEC campaign for these 16 towns to spread awareness to the public on healthy waste management practices and narrow the waste processing gaps.

#### 4. Conclusion

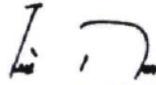
In conclusion, the Secretary pointed out that though waste management is a thankless job, it is the responsibility of the department to keep the towns and areas clean and hygienic. The public, who are the generators of waste, must be sensitised and share responsibility in the process of waste management. This starts from each household/establishment. Segregation at source is vital for proper and systemic waste processing. A constant and sustained IEC on this is of paramount importance. The DUDAs must adopt this. To monitor and for mid-course corrections wherever required, teams from HQs should go to the districts. CE(UD) to chalk out detailed tour plans which would cover all the DUDAs accordingly.

Sd/-  
**Nyali Ete, IAS**  
Secretary (Urban Affairs)

Memo File No: UDH-12011(20)/2/2023(vol-II) 13837-39 Dated: Itanagar, the 6<sup>th</sup> Oct' 2025

**Copy for information to: -**

1. The PS to Commissioner (Urban Affairs), Govt. of AP, Itanagar.
2. The Secretary (Urban Affairs), Govt. of AP, Itanagar.
3. All Executive Engineers, UD, Govt. of AP, Itanagar for necessary action please.
4. Office copy.

  
**Chief Engineer, Urban Development**  
Itanagar, Arunachal Pradesh

**ATTENDANCE**

A review meeting on 19<sup>th</sup> September' 2025 through Video Conference to review progress of the implementation of Solid Waste Management & Legacy Waste Remediation, Liquid Waste Management and Status of Golden Jubilee Model Schools.

Sl. No		Name of Towns/ULBs	Remarks	Authority represented
1	Census Towns	Aalo	Present	Er. Tomo Lomi (AE)
2		Anini	Present	Er. Olom Apang(EE)
3		Basar	Present	Er. Tei Taba(AE)
4		Boleng	Present	Er. Debia Saha (JE)
5		Bomdila	Present	Er. D.K Thungon ( EE)
6		Changlang		
7		Daporijo		
8		Deomali		
9		Dirang	Present	Er. D.K Thungon ( EE)
10		Hawai	Present	Er. Kaling Taloh(AE)
11		Itanagar		Absent
12		Naharlagun		Absent
13		Jairampur	Present	Er. Michi Payeng(AE)
14		Khonsa	Present	Deksar Boje(AE)
15		Koloriang	Present	Er. Riya Powak(EE)
16		Longding	Present	Er. Duyu Tapa(AE)
17		Miao	Present	Er. Michi Payeng(AE)
18		Namsai	Present	Er. Onik Moyong(AE)
19		Pasighat		
20		Roing	Present	Er. Jimu Mele(AE)
21		Rupa	Present	Er. D.K Thungon ( EE)
22		Sagalee	Present	Er. Teri Tania(EE)
23		Seppa	Present	Er. Hage Nobin(AE)
24		Tawang	Present	Er. Phurpa Lhamu(EE)
25		Tezu	Present	Er. Tap Menia(JE)
26		Yingkiong		
27		Ziro	Present	Er. Kago Tagio(AE)
28	Doimukh	Present	Er. Teri Tania(EE)	
29	Dumporijo			
30	Kimin	Present	Er. Teri Tania(EE)	
31	Mariyang			
32	Palin			
33	Pangin	Present	Er. Debia Saha(JE)(JE)	
34	Raga			
35	Yupia	Present	Er. Teri Tania(EE)	

Attendees from office of CE, Itanagar:

Sl. No.	Name	Designation
36	Er. Marpek Riram	AE
37	Er. Hage Anka	ASW
38	Mr. Toku Aku	UDC
39	Mr. Likha Rika	PMU
40	Mr. Byabang Tapa Dui	PMU
41	Miss Taku Ankha	PMU
42	Mr. Biplojit Nath	PA to SNO Sanitation/NGT

**Summary Record of the Environment Monitoring Cell (EMC) Meeting held under the Chairmanship of Ld. Chief Secretary, Government of Arunachal Pradesh - Review of the progress of implementation of the directions of the Hon'ble NGT, in O.A.No.606/2018 and directions of EMC meeting, Government of Arunachal Pradesh on 15.10.2025 at 15:300 Hrs. in the CS Conference Hall 5<sup>th</sup> Floor, Block No. 2, Civil Secretariat, Itanagar Secretariat.**

A meeting of the Environment Monitoring Cell (EMC) was held on **15<sup>th</sup> October 2025** to review progress of the implementation of the various directions of the Hon'ble NGT, on the matter O.A.No.606/2018 regarding Solid Waste Management Rules, 2016 and compliance of the directions given in the last EMC meeting held on 10<sup>th</sup> June, 2025 and Additional NGT Affidavit Order dated 19.08.2025. The meeting was chaired by Shri. Manish Gupta, IAS, Chief Secretary to the Government of Arunachal Pradesh. The list of Participants is enclosed herewith.

At the outset, the Member Secretary EMC made an introductory remark and introduced the agenda for the day. This was followed by a review of the compliance of the directions of the Last EMC meeting and discussions on the directions of the Hon'ble NGT.

The following directions are recorded for compliance:

1. The DC Pasighat to expedite the progress of STP and reschedule the timeline for Operationalization of STP by 31<sup>st</sup> January, 2026.

**[Action: DC Pasighat]**

2. The EMC expressed concern over the delay and progress of STP in Ziro and the proposed 13 km sewerage pipeline in the design. EMC advised to relook the design and explore land acquisitions at various outlets of the Sewage drains and propose decentralize/separate STP of lesser capacity for each drain flowing out from the town. Consultant to also visit Ziro and advise DUDA on this.

**[Action: Director ULB/DC Lower Subansiri/PMU]**

3. The IMC commissioner is advised to maintain proper official correspondence with M/s 7 Hills Nexgram to ensure strict compliance and adherence to timeline and should consider termination of contract, if necessary.

**[Action: Commissioner (IMC)]**

4. EMC advised DC Tawang to coordinate with Executive Engineer, PHED Tawang to finalize the timeline for operationalization of the STP by 31<sup>st</sup> January, 2026.

**[Action: DC Tawang]**

5. EMC decided to make a proper re-assessment of the daily waste generation and Legacy waste of all the census towns by the PMU along with the respective DUDAs. This exercise must be completed within two months and the report submitted accordingly.

**[Action: PMU/CE UD/DUDAs]**

6. EMC acknowledged the local conditions of each ULBs and gave full freedom to the Deputy Commissioners to explore innovative ways to engage with the local entrepreneur, NGOs and SHGs for O&M of Weighbridge. Capital Subsidy of 50% of Viable Gap Fund to be released immediately for initiation of tender process and the remaining 50% to be released after procurement and installation of Weighbridge.

**[Action: All Deputy Commissioners]**

7. An in-depth discussion to be sought on the collection and transportation of RDF and setting up of RDF collection centre for cluster towns/DUDAs.

**[Action: Commissioner Urban Affairs/CE UD]**

8. Upon discussion on **NGT directives of serial no. 5, Clause (A) of Sub Clause (ii)**, All the DCs to submit a report on the community level transportation mechanism of segregated waste in their respective DUDAs in the next EMC meeting, tentatively to be conducted in December 2025 before the filing of next Affidavit.

**[Action: All Deputy Commissioners]**

9. In regard to **NGT directives of serial no. 5, Clause (A) of Sub Clause (iii)**, the DUDAs were advised to maintain register at MRF. A uniform format for the register may be designed by the UD department and circulated to all DUDAs along with a standard uniform reporting format.

**[Action: CE UD/All DUDAs]**

10. The DUDAs are to identify legacy waste as remediable and non remediable. Further, they were instructed to come up with do-able techniques to remediate legacy waste considering the site location and topography.

**[Action: All DUDAs]**

11. For the remaining census towns namely Boleng, Jairampur and Rupa, the fund provisions for MRFs are to be kept in the Budget Estimate of the Urban Development Department during the current financial year 2025-26.

**[Action: Commissioner Urban Affairs/CE UD]**

12. The EMC emphasized on the procurement of manual machines over electric bailing machines in the MRF considering the power supply shortage in the State. Remedial to this, the automatic machines available in the power shortage locations are to be re-located in the power sufficient locations and new manually operated machines to be supplied in Power shortage areas.

**[Action: Commissioner Urban Affairs/CE UD/ DIR ULB]**

The meeting ended with a vote of thanks to the chair.

Digitally signed by

Samuel Changkija

Date: 22-10-2025

17:55:19

(Samuel Changkija) IFS

Chief Conservator of Forests (ENV & CC) &

Member Secretary (EMC)

#### **ATTENDANCE**

A meeting of the Environment Monitoring Cell (EMC) was held on **15<sup>th</sup> October 2025** to review progress of the implementation of the various directions of the Hon'ble NGT, on the matter O.A.No.606/2018 regarding Solid Waste management rules 2016 and compliance of the directions given in the last EMC meeting held on 10<sup>th</sup> June, 2025.

Sl. No.	Name	Designation	Remarks
1.	Shri Manish Gupta	Chief Secretary, GoAP	

2.	Shri Vivek Pandey	Commissioner(U/A)	
3.	Shri P. Subramanyam	PCCF & HOFF	
4.	Shri Samuel Changkija	CCF ( ENV&CC)	
5.	Shri Taring Darang	Chief Engineer(UD)	
6.	Shri Hano Takka	Director(ULB)	
7.	Shri Kego Jillen	Commissioner(IMC)	
8.	Dr. Y. Johnson Singh	DE(Scientist-C)	
9.	Shri Bani Lego	DC Pakke Kesang	
10.	Shri Marpek Riram	AE(Sanitation/NGT) UD	
11.	Shri Nabam Tasap	Nodal officer(IMC)	
12.	Shri Sunjay Raina	Team Leader(PMU)	
13.	Shri Likha Rika	PMU	
14.	Shri Byabang Tapa Dui	PMU	
15.	DUDAs	Chairman(DCs) & Member secretary(EEs UD)	



No. UDH-12011(20)/1/2023(E-101252)  
 GOVERNMENT OF ARUNACHAL PRADESH  
 DEPARTMENT OF URBAN AFFAIRS  
 OFFICE OF THE CHIEF ENGINEER, URBAN DEVELOPMENT  
 ITANAGAR

Dated Itanagar, the 26<sup>th</sup> Dec., 2025

MEETING NOTICE

A Virtual Consultative Meeting (VC) will be taken by the Commissioner (Urban Affairs) on 07<sup>th</sup> January 2026 @11:00 AM to take the stock of solid waste processing performance and progress of various initiative taken to meet NGT compliances.

The Director, Urban Local Bodies; Commissioner, IMC; MEO, PMC and all the Executive Engineers (UD) are requested to attend in person with relevant data pertaining to status of the following: -

- i. Solid Waste Processing.
- ii. MRFs (Functionality, Reasons for non-functional, outsourcing).
- iii. Legacy Waste Remediation.
- iv. Machineries/ equipment.
- v. Status of UWM Projects.
- vi. Implementation of Bye Laws related to SWM, PWM and C&D waste, etc.

This is issued with the approval of the Commissioner (Urban Affairs).



Scan to join the meeting or VC Link/Platform: <https://meet.google.com/eui-njao-wnz>

Chief Engineer[UD]

Memo No. UDH-12011(20)/1/2023(E-101252)

Dated Itanagar, the 26<sup>th</sup> Dec, 2025

Copy to:

1. The PS to the Commissioner (UA), Govt. of Arunachal Pradesh, Itanagar for information.
2. The PS to The Secretary (UA), Govt of Arunachal Pradesh for information and necessary action.
3. The Director, ULBs for information and necessary action.
4. The Commissioner, IMC, Itanagar for information and necessary.
5. The Municipal Executive Officer, Pasighat for information and necessary action.
6. All the Executive Engineers[UD] for information and necessary action.
7. Office copy.

Chief Engineer [UD]

**Summary Record of the meeting held on 27th January 2026 under the Chairpersonship of Ld. Chief Secretary, Government of Arunachal Pradesh at 16:00 Hrs. in CS Conference Hall 5th Floor, Block No. 2, Civil Secretariat, Itanagar Secretariat "Review of the progress of implementation of the directions of the Hon'ble NGT, in O.A.No.606/2018 and directions of EMC meeting, Government of Arunachal Pradesh – preparation of Draft Affidavit"**

The meeting was attended by Commissioner (Urban Affairs), Govt of Arunachal Pradesh along with various Senior Officials and Deputy Commissioners (List of participants enclosed herewith as Annx -I)

At the outset, The Commissioner (Urban Affairs) welcomed the Chair and made an introductory remark which was followed by a Presentation/ review highlighting the current status of solid and liquid waste management projects in the state.

After the detailed deliberations & discussion, the following directions were recorded for compliance:-

1. The EMC directed that a circular shall be issued to all DUDAs to immediately reassess the quantity of daily solid waste generated and collected. The PMU Solid Waste Assessment Report shall be circulated to all DUDAs for reference and analysis. Based on the reassessment, DUDAs shall update the revised data on daily solid waste generation and collection on the portal, latest by 15th February 2016.

**[Action: CE UD/PMU/All DUDAs]**

2. M/s 7 Hills Nexgram, the agency executing the Waste-to-Charcoal Plant for IMC, has repeatedly defaulted the project completion timeline as such the timeline has been revised multiple times, with the latest stipulated completion date being 31st December 2025, which was also not adhered to. A Show Cause Notice shall be issued to the agency seeking explanation as to why the firm should not be terminated and/or blacklisted for persistent under-performance.

**[Action: Commissioner (IMC)]**

3. EMC advised DC Pasighat to conduct a component testing of waste before proceeding into Waste to Paver block process.

**[Action: DC Pasighat]**

4. The EMC directed the DC Tawang to increase manpower for processing of waste at MRF and operationalize it at full capacity by February 2026.

**[Action: DC Tawang]**

5. Director (ULB) was directed to conduct a site visit at MRFs, Aalo and Daporijo

and ensure the Solid Waste Machines are made fully functional by February 2026.

**[Action: Director ULB]**

6. The DC Bomdila informed, the remediation of Legacy waste will be started shortly. All remaining DUDAs to expedite Legacy Waste Remediation Process and ensure that tenders be floated on "per MT" basis and not on lumpsum basis and ensuring the rates are reasonable and as per prevailing market rates in other North Eastern states of India. Further it was directed to complete the remediation work at the earliest but before 31st March 2026.

**[Action: DC Bomdila/DUDA Bomdila/ALL DCs]**

7. The EMC advised DUDA Boleng to conduct a survey for feasibility of Legacy waste remediation considering the location of the dumpsite. Further, the remediation method be adopted as per the study and complete the remediation of the legacy waste at the earliest.

**[Action: DUDA Boleng]**

8. The Chair expressed concern over the non-award of UWM projects at Bomdila, Khonsa, Yingkiong and Namsai. Further, he directed to expedite the process at the mentioned DUDAs. The Chair directed that all formalities should be completed and UWM projects be awarded latest by 31<sup>st</sup> March 2026.

**[Action: DUDA Bomdila, Khonsa, Yingkiong and Namsai]**

9. The Director ULB and DUDA Namsai, was directed to conduct a feasibility survey of additional Co-treatment plant at Namsai and obtain approval of the revised proposal with justification from the Commissioner (UA) before proceeding for award of work.

**[Action: Director ULB & DUDA Namsai]**

10. The EMC further advised the DC, Pasighat to functionalize the STP at Pasighat by 15<sup>th</sup> February, 2026.

**[Action: DC Pasighat]**

11. Directions were given for establishment of Cluster hub for collection of RDF/SCF and recyclable waste from catchment districts. The DUDAs need to identify suitable land at Balukpong, Doimuh/Kimin, Likabali, Namsai and Deomali and communicate to EMC.

**[Action: DC/EE Bomdila, Doimukh, Likabali, Namsai & Khonsa]**

12. The EMC directed the towns with recent sanctioned MRFs namely Boleng, Jairampur and Rupa, to complete the tendering process by the end of March, 2026.

**[Action: DUDA Boleng, Rupa & Jairampur]**

13. The Chairman, EMC, directed that the procurement of solid waste management machinery be completed by the end of February 2026. He further advised that manual or semi-manual machines be given preference over fully automated systems, in view of the prevailing power supply constraints in the State.

**[Action: Commissioner Urban Affairs/ CE UD]**

14. To ensure accurate and validated data on solid waste generation and collection, the Chief Engineer (UD) had released funds on 19th November 2025 for the procurement of weighbridges for 23 towns at ₹5.00 lakh each. However, no progress has been achieved in this regard. The Chair expressed displeasure over the lack of progress and further directed that the procurement and installation of the weighbridges be completed by the end of February 2026.

**[Action: Action: All DUDAs]**

15. Compliance of all the Directions issued by Commissioner (Urban Affairs) in the meeting held on 7<sup>th</sup> Jan 2026. (Minutes Enclosed as Annx – II)

16. The EMC directed that preparations be initiated for drafting the affidavit to be filed on 9th March 2026. All stakeholders were instructed to comply with and adhere to the prescribed process.

**[Action: CE UD/ DIR ULB/PMU/All DCs]**

The meeting ended with a vote of thanks to the chair.

\*\*\*\*\*

Digitally signed by  
Samuel Changkija  
Date: 05-02-2026  
20:49:34

**(Samuel Changkija) IFS  
Chief Conservator of Forests (ENV & CC) &  
Member Secretary (EMC)**

## Annexure - IV

## Reassessment of MSW Data as done in Jan'2026

Sl. No.	ULBs/DUDAs	Population (2025)	Qty of MSW Generated including floating Population (TPD)	Qty of MSW Collected (TPD)
1	Aalo	28222	8.20	4.30
2	Anini	3253	0.85	0.25
3	Basar	5845	2.50	2.00
4	Boleng	4065	1.50	0.90
5	Bomdila	11420	5.00	4.53
6	Changlang	8509	3.00	1.20
7	Daporijo	18290	6.50	6.00
8	Deomali	9071	2.50	2.40
9	Dirang	5117	2.50	2.50
10	Hawai	1340	0.50	0.45
11	Itanagar Naharlagun	130504	60.00	38.00
13	Jairampur	9757	3.40	2.59
14	Khonsa	13546	4.00	3.50
15	Koloriang	3200	1.55	0.55
16	Longding	5777	1.70	0.50
17	Miao	7970	2.50	1.00
18	Namsai	19438	7.50	6.68
19	Pasighat	33641	13.88	10.28
20	Roing	15539	4.80	3.90
21	Rupa	5201	1.72	0.90
22	Sagalee	1794	0.70	0.43
23	Seppa	24811	7.23	5.36
24	Tawang	15284	6.15	4.35
25	Tezu	24811	7.85	7.75
26	Yingkiong	8923	3.50	2.00
27	Ziro	17473	9.00	8.00
<b>TOTAL</b>		<b>432801</b>	<b>168.53</b>	<b>120.32</b>

**File No. UDH-12011(20)/1/2023**  
**GOVERNMENT OF ARUNACHAL PRADESH**  
**DEPARTMENT OF URBAN DEVELOPMENT AND HOUSING**  
**ITANAGAR - 791111**

Dated, Itanagar, the 12<sup>th</sup> March'2024.

**ORDER**

As per the deliberations held in the VC dated 05/03/2024 through PPTs by all the Executive Engineers, UD & H regarding management of the Municipal Solid Waste and Used Water under the Chairmanship of the Chief Engineer [UD&H] on 5<sup>th</sup> March 2024, the following directives are hereby issued to all concerned for strict compliance henceforth.

1. All divisions shall implement **100% segregation at source**. Rigorous awareness campaign for segregation of waste at source should be conducted every month.
2. All divisions shall **set up compost pits** in every schools, offices and other public institutions involving SHGs of DAY-NULM and NGOs. (action to be taken by 31/03/24).
3. All divisions shall adopt ways & means to make public (including shops, restaurants, hotels, vegetable market sheds) to compost their wet waste in their own backyard/premises. **No wet waste shall be collected** by UD sanitation vehicles. **Only dry waste** shall be collected by the department for further segregation at MRFs/dumpsites.
4. All divisions to quantify the waste collected by **scrap dealers** and submit the details of scrap dealers by 31/03/2024.
5. All divisions to manage solid waste in **PPP mode and outsource** the segregated waste.
6. While carrying out **Legacy waste remediation, the before & after photos/videos** shall be uploaded and furnished.
7. Legacy waste should not be burnt or covered with soil as it is not admissible as per the SWM Handling Rules-2016.
8. All divisions to make the **ongoing MRFs** complete and make it functional **by 31<sup>st</sup> March 2024**. (Ongoing MRFs - Aalo, Hawaii, Khonsa and Koloriang to make the MRF complete)
9. Those divisions having **sanitary landfill** should ensure that MSW are not dumped in the sanitary landfill except inert.
10. All divisions to **validate the data** to be submitted in the swm portal and it should not vary drastically from previous data.
11. All divisions to furnish the **income from composts, recycled wastes** etc, wherever applicable.
12. All divisions to **emulate the SWM practice** being carried out by Ziro, Tezu and Namsai divisions.

2/2024

13. All divisions to ensure **100% collection of waste and achieve 100% Door to Door collection by 31/03/24.**
14. All divisions to conduct **household survey for septic tank and soak pits[action to be taken by 31/03/2024].** The above directives shall be adhered to and accorded **topmost priority** by all concerned and **any lapses hereafter shall be viewed seriously** by the authorities.

**Chief Engineer,**  
Department of UD & Housing,  
Itanagar

**Memo No. UDH-12011(20)/2/2023**  
**March'2024**  
**Copy to:-**

**Dated Itanagar, the ....**

1. The PS to Commissioner (Urban Affairs), Govt. of AP, Itanagar.
2. The CCF (Env & CC), Department of Environment, Forest and Climate Change, Govt. of AP, Itanagar.
3. The Member Secretary, Arunachal Pradesh State Pollution Control Board (APSPCB), Naharlagun.
4. The PS to Chief Engineer, UD&H, Govt. of AP, Itanagar.
5. The Deputy Commissioner-cum-Chairman, DUDA, Govt. of AP, for information.
6. The Director, Urban Local Bodies, Govt. of AP, Itanagar.
7. All EEs, UD&H, Govt. of AP for strict compliance.
8. Office copy.

**Chief Engineer**  
Signed by: Taring Darang  
Date: 12-03-2024 14:25:39  
Reason: Approved



E/File. Computer No. {208979}

Dated Itanagar the 13<sup>th</sup> October

**SHOW CAUSE**

**Whereas**, Itanagar Municipal Corporation (IMC) has already handed over the land measuring 10,000 Square meter and existing infrastructure located within the site to your company as per the Concession Agreement.

**Whereas**, IMC has installed the weigh bridge, uninterpreted power line, Bore well, all weather road from NH-415 to plant site and security wall as per the terms and conditions of Concession Agreement.

**Whereas**, your representative, who was present at the site during the visit of Hon'ble Minister, Urban Affairs, Government of Arunachal Pradesh assured to complete the installation of plant within 2<sup>nd</sup> October' 2025 but till today your company has not placed any machinery equipment's nor any installation works are started which is an utter failure in your part, violating concession agreement.

**And Whereas**, your company has failed to setting up the plant within 121 days which is great concern for IMC as we are facing legal issues in the Hon'ble National Green Tribunal (NGT) Court due to your delay in setting up of Waste to Charcoal Plant.

**Now Therefore**, you are hereby directed to furnish reason of your delaying in executing the plant as per the time line by 14/10/2025 and physically appear in my office chamber on 15/10/2025.

To.

**The Chief Operating Officer,**  
7 Hills Nexgram,  
Aditya Tower, Level-6, Unit-6B,  
G.S Road, Guwahati,  
781006.

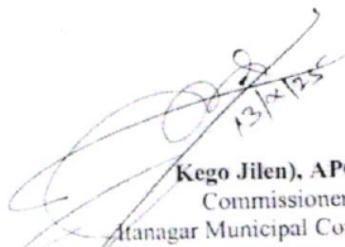
  
**(Kego Jilen), APCS**  
Commissioner  
Itanagar Municipal Corporation  
Itanagar

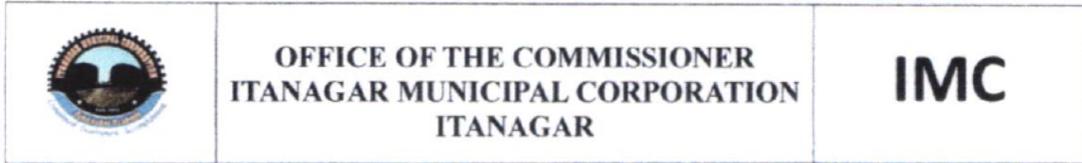
Memo No: E/File. Computer No. {208979}

Dated Itanagar the 13<sup>th</sup> October' 2025.

Copy to: -

1. The SPA to Hon'ble Minister, Urban Affair, GoAP, Itanagar for kind information please.
2. The PA to Hon'ble Mayor, IMC, Itanagar for information kind please.
3. The Under Secretary to Ld. Chief Secretary, GoAP, Itanagar for kind information please.
4. The SPA to Commissioner, Urban Affairs, GoAP, Itanagar for information please.
5. The PA to Director, ULBs, GoAP, Itanagar for information.
6. The PA to Joint Commissioner, IMC, Itanagar for information.
7. The Executive Engineer, Part (I), IMC, Itanagar for information.
8. Office Copy.

  
**Kego Jilen), APCS**  
Commissioner  
Itanagar Municipal Corporation  
Itanagar



File.No:IMC/Estt-422/2025-26/4456-61

Dated Itanagar the 16<sup>th</sup> January' 2026

To,

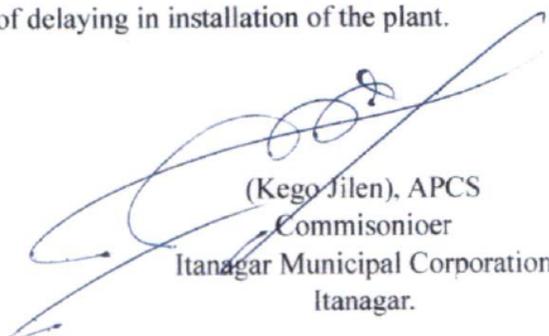
**The Commissioner Urban Affairs  
Government of Arunachal Pradesh  
Itanagar.**

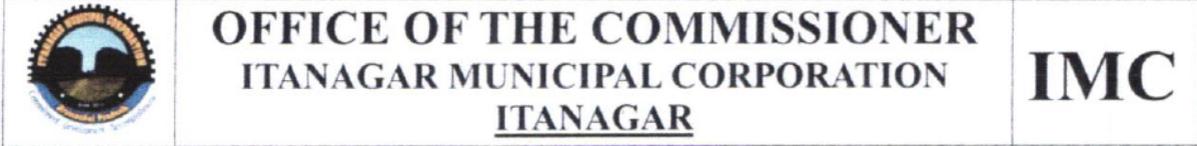
**Sub: Intimation on Action Taken Report on 7 Hills Nexgram.**

Sir,

In pursuance to the decision of last meeting, I have served a show cause notice to the CEO of Hills Nexgram Party to explain why the progress of installation of Charcoal Plant is not progressing and why the party has not complied with the terms and condition of MOU.

In addition to above, I have issued a notice to CEO of the said party to appear in person in my office to hear the cause of delaying in installation of the plant.

  
(Kego Jilen), APCS  
Commisionioer  
Itanagar Municipal Corporation  
Itanagar.



E/File. Computer No. {208979}

Dated Itanagar the 22<sup>nd</sup> January' 2026.

To,

**The Chief Operating Officer,**  
7 Hills Nexgram,  
Aditya Tower, Level-6 Unit-6B,  
G.S Road, Guwahati, 781006.

**Sub: Delay in Implementation of Waste to Charcoal Plant at Chimpu, Itanagar.**

Sir,

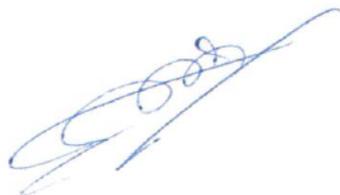
Apropos to above cited subject, I am to reiterate that, as per the Concession Agreement signed on 17.01.2025 signed between Itanagar Municipal Corporation and 7 Hills Nexgram for establishment of Waste to Charcoal Plant at Chimpu, Itanagar, the 7 Hills Nexgram was required to operationalize the Waste to Charcoal Plant within 120 days from publishing of concession agreement in the Arunachal Pradesh Gazette.

Here, it is pertinent to mention that, Concession Agreement was published in the Arunachal Pradesh Gazette on 2<sup>nd</sup> June 2025 and all the IMC obligation mentioned in the said concession agreement, have been completed by constructing of Boundary Wall, CC Pavement Road with Drain, 2 Nos. of b.orewell, installation of the weighbridge and installation of 450 KW uninterpreted power line and subsequently, the project site was handed over to 7 Hills Nexgram on 13.11.2025 to facilitate early installation of the plant.

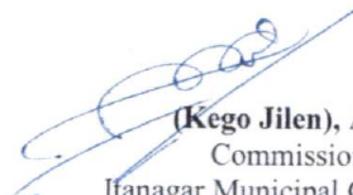
Further, during the meeting held under the Chairmanship of Commissioner, Urban Affairs, GoAP on 17<sup>th</sup> Novemeber'2025, the representative of 7 Hills Nexgram had assured delivery of the first lot of plant machineries by 3<sup>rd</sup> Week of December'2025.

However, it is observed that, as on date no machineries have been delivered and also, no representative from 7 Hills Nexgarm turned up for the meeting fixed on 07.01.2025 to review the progress of the Waste to Charcoal Plant by Commissioner, Urban Affairs, GoAP.

In the given circumstances and events, it is observed that, 7 Hills Nexgram is violating the said concession agreement in question which is viewed very seriously.



Therefore, you are hereby directed to strictly adhere to the time lines and submit the latest Work Progress to undersign within 5 days from issue of this letter failing which IMC shall initiate necessary action as deemed fit.



**(Kego Jilen), APCS**  
Commissioner  
Itanagar Municipal Corporation  
Itanagar

**Memo No. E/File. Computer No. {208979}**

**Dated Itanagar the 22<sup>nd</sup> January' 2026.**

Copy to: -

1. The PA to Hon'ble Mayor, IMC, Itanagar for information.
2. The PA to Hon'ble Deputy Mayor, IMC, Itanagar for information.
3. The Under Secretary to Ld. Chief Secretary, GoAP, Itanagar for kind information please.
4. The PS to Commissioner, Urban Affairs, GoAP, Itanagar for kind information please.
5. The PA to Director, ULBs, GoAP, Itanagar for information please.
6. The PA to Joint Commissioner, IMC, Itanagar for information.
7. The PA to Executive Engineer- Part (I), IMC, Itanagar for information.
8. Office Copy.



**(Kego Jilen), APCS**  
Commissioner  
Itanagar Municipal Corporation  
Itanagar

1148

38

GOVT. OF ARUNACHAL PRADESH  
DEPARTMENT OF URBAN AFFAIRS  
CIVIL SECRETARIRAT  
ITANAGAR

File No. DULB-14032/2/2024

Dated, Itanagar, the 7<sup>th</sup> January 2025

OFFICE MEMORANDUM

**Sub: - Delay in implementation of Waste to Charcoal Plant, Chimpu.**

Whereas, a Concession Agreement between the Itanagar Municipal Corporation and M/s 7Hills Nexgram, Guwahati, Assam was executed on 17<sup>th</sup> January 2025 for setting up an 80 TPD Waste-to-Charcoal Plant at Chimpu, Itanagar under Public Private Partnership (PPP) mode for the scientific disposal of municipal solid waste;

And Whereas, in accordance with Clause L of the said Agreement, the Government of Arunachal Pradesh notified the Concession Agreement in the Arunachal Pradesh Gazette on 2<sup>nd</sup> June 2025 and provided funds under the NGT Ring-Fence for site preparation.

And Whereas, as per the Agreement, the plant was required to be made operational within 120 days from the date of Gazette Notification. Furthermore, in its affidavit before the Hon'ble National Green Tribunal in Case O.A. 606/2018, the State Government committed to commence operations by 31<sup>st</sup> October 2025. The next hearing before the Hon'ble Tribunal is scheduled 9<sup>th</sup> March 2026.

And Whereas, during the review meeting held on 17th November 2025, the agency assured delivery of the first lot of plant machinery by the 3<sup>rd</sup> week of December 2025. However, as on date, no substantial progress has been achieved on the ground. This situation has caused considerable embarrassment to the State Government, reflecting an impression of administrative failure.

In view of the above, you are hereby directed to furnish a detailed explanation delay in implementation of the project and what action has been taken by Itanagar Municipal Corporation(IMC) to enforce the contract within three (3) days of issuance of this Office Memorandum.

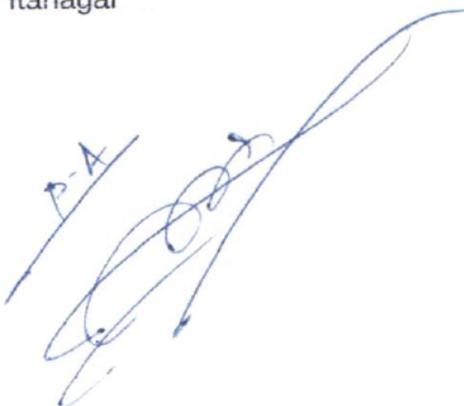
Digitally signed by  
Vivek Pandey

Date: 08-01-2026

13:40 (Vivek Pandey) IAS  
Commissioner Urban Affairs  
Govt. of Arunachal Pradesh  
Itanagar

To,

**The Commissioner**  
Itanagar Municipal Corporation  
Itanagar

P-A  


**7Hills Nexgram**RURAL ROUTES  RELIABLE ROOTS

NO. 7HNG/IMC/06022026

Dated. 6<sup>th</sup> of Feb'2026

To  
The Commissioner  
Itanagar Municipal Corporation (IMC)  
Itanagar, Arunachal Pradesh

**Sub:** Submission of Project Execution Timeline pursuant to Review Meeting on Status of Charcoal Plant.

**Ref:** Meeting Notice vide File No. IMC/ESTT-422//2025-26, Dated Itanagar the 27<sup>th</sup> January 2026

Dear Sir,

We are glad to inform you that 7 Hills Nexgram is now registered with MCA, Govt of India vide CIN No- U35105TN2025PLC185423 under the name and style "7 Hills Nexgram Limited", as a limited company. We are herewith enclosing the KYC for your records. We humbly request you to make amendments in your record and issue us your acceptance vide a letter/order.

Subsequent to the meeting convened by your good office vide the above-cited "Meeting Notice" for review of the status of the Waste to Charcoal Plant Project. The meeting was chaired by the **Ld. Chief Secretary**, Government of Arunachal Pradesh, and was held on 28th January 2026 at 1730 hrs in his office chamber, attended by all concerned stakeholders.

At the outset, 7Hills Nexgram Ltd. reiterates its firm commitment towards the successful completion of the proposed Charcoal Plant Project, in accordance with the provisions, obligations, and clauses envisaged under the **Concession Agreement** executed amongst the stakeholders.

In compliance with the deliberations held during the meeting, we hereby submit the Project Execution Timeline for installation, integration, and commissioning of first 25 MT Waste-to-Charcoal production line. The timeline has been methodically structured into Six (6) clearly defined and sequential phases and is scheduled to be completed up to 31st May 2026, as detailed below.

**7HILLS NEXGRAM LIMITED**

Regd. Off. - 6. Raj Anugraha, 10/3, South Avenue, Srinagar Colony, Chennai - 15 | Corp. Off. - Aditya Tower, Level 6, Unit 6B, G.S.Road, Guwahati - 06


**7Hills Nexgram**

 RURAL ROUTES  RELIABLE ROOTS

**Project Execution Timeline**

Phase	Key Activities	Date / Duration
Phase I	<ul style="list-style-type: none"> <li>Sequencing and batching of equipment for staggered dispatch</li> <li>Readiness certification for phased dispatch from OEM facilities</li> </ul>	Upto 22nd February 2026
Phase II	<ul style="list-style-type: none"> <li>Progressive dispatch covering the scope of plant machineries, including mechanical, electrical, and auxiliary systems.</li> </ul>	Upto 07th March 2026
Phase III	<ul style="list-style-type: none"> <li>Receipt &amp; progressive dispatch of machineries at project site in a staggered manner</li> <li>Pre-installation staging and calibration work.</li> </ul>	Upto 25th March 2026
Phase IV	<ul style="list-style-type: none"> <li>Progressive dispatch of machineries from OEM facilities in a staggered manner</li> <li>Pre-installation staging and alignment configuration of machineries received at site till 12th April'2026.</li> </ul>	Upto 12th April 2026
Phase V	<ul style="list-style-type: none"> <li>Dispatch of machineries from OEM facilities in a staggered manner.</li> <li>Civil foundation readiness, alignment checks, and electrical infrastructure preparation</li> <li>Pre-installation staging and layout finalisation</li> </ul>	Upto 29th April 2026
Phase VI	<ul style="list-style-type: none"> <li>Commencement of mechanical installation and electrical integration from 10th May 2026</li> <li>System interlinking, calibration, and dry / wet trial runs</li> <li>Testing, commissioning, and performance validation of the Waste to Charcoal Plant</li> <li>Rectification, stabilization, and operational readiness confirmation</li> <li>The balance 25 MT Waste-to-Charcoal production line shall be commissioned within sixty (60) days subsequent to the successful operational commencement of the initial 25 MT production line, subject to stabilization and performance validation.</li> </ul>	10th May 2026 to 31st May 2026

**7HILLS NEXGRAM LIMITED**

**7Hills Nexgram**RURAL ROUTES  RELIABLE ROOTS

It is respectfully clarified that the dispatch, delivery, installation, commissioning, and testing activities have been structured in a phased and integrated manner to ensure statutory compliance, logistical efficiency, and project execution. Any delay arising due to factors beyond reasonable control, including transit corridor constraints or force majeure conditions, shall be governed strictly **as per the** applicable provisions of the Concession Agreement, without prejudice to the rights and obligations of the parties.

We would like to hereby submit our kind request to the Govt of Arunachal Pradesh, clarifying the eligible subsidy, incentives and eligible soft loans against plant & machineries upon successful implementation of Solid Waste Management. Your written confirmation on this matter will enable us to fasten certain disbursement from our investors and establish confidence.

7Hills Nexgram Ltd. remains fully aligned with the objectives of the project and assures the Government of Arunachal Pradesh and IMC of its continued cooperation, transparency, and diligent compliance with all clauses and commitments of the Concession Agreement.

This is submitted for kind information and necessary record.

Sincerely Yours

(Bishwajeet Dey)

Chief Operating Officer

7 Hills Nexgram Ltd.



Copies as marked through CC

**7HILLS NEXGRAM LIMITED**

Regd. Off. - 6, Raj Anugraha, 10/3, South Avenue, Srinagar Colony, Chennai - 15 | Corp. Off. - Aditya Tower, Level 6, Unit 6B, G.S.Road, Guwahati - 06

+91 9774 775 777

9559724365

info@7hills.in

7hills.in

## Timelines to achieve 100% Processing of Solid Waste

Sl. No.	ULBs/DUDAs	Qty of MSW generated including floating population (TPD) as per Re assesment Jan 26	Total Processing at Source / House Hold ( Home Composting & consumption in Piggery)	Qty of waste collected/ processed by scrap dealers/ rag pickers (TPD)	Waste left for collection at Household TPD ( CI No : 3-4-5)	Waste collected and transported to processing site/ disposal site	Total Qty of waste processed at MRF/Dumpsite (TPD)	Total Qty of MSW Processed (TPD) CI No : 4+5+8	Gap in Processing TPD ( CI No: 3- 9)	Status of MRF	Timeline for completion of under construction MRFs	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Aalo	8.20	2.7	1.2	4.30	4.30	1.5	5.40	2.80	Functional		Additional machinery is being provided to ensure 100 % processing
2	Anini	0.85	0.3	0.3	0.25	0.25	0.25	0.85	0.00	Functional		
3	Basar	2.50	0.5	0	2.00	2.00	2	2.50	0.00	Functional		
4	Boleng	1.50	0.4	0.2	0.90	0.90	0	0.60	0.90	Work yet to start	Mar-27	
5	Bomdila	5.00	0.47	0	4.53	4.53	4	4.47	0.53	Functional		100 % processing to be achieved within next quarter
6	Changlang	3.00	1.55	0.18	1.27	1.20	0	1.73	1.27	Under construction	Mar-26	
7	Daporijo	6.50	0	0	6.50	6.00	4.5	4.50	2.00	Functional		as this MRF came into operation since jan 2026, the efficiency will increase within next Quarter
8	Deomali	2.50	0.1	0	2.40	2.40	1.1	1.20	1.30	Functional		Presently being operating manually and MRF machinery to be installed within next
9	Dirang	2.50	0	0	2.50	2.50	0.5	0.50	2.00	Under construction	Mar-26	
10	Hawai	0.50	0	0.05	0.45	0.45	0.45	0.50	0.00	Functional		
11	Itanagar Naharlagun IMC	60.00	6	16	38.00	38.00	0	22.00	38.00	Under construction	May-26	Executing agency has given commitment of completion as May 2026
13	Jairampur	3.40	0.45	0.25	2.70	2.59	0.3	1.00	2.40	Work yet to start	Mar-27	
14	Khonsa	4.00	0	0	4.00	3.50	3.5	3.50	0.50	Functional		100 % processing to be achieved within next quarter
15	Koloriang	1.55	0.55	0.45	0.55	0.55	0.55	1.55	0.00	Functional		
16	Longding	1.70	0.8	0.4	0.50	0.50	0.5	1.70	0.00	Functional		
17	Miao	2.50	0.15	0.04	2.31	1.00	0.81	1.00	1.50	Functional		100 % processing to be achieved within next quarter
18	Namsai	7.50	0.61	0.21	6.68	6.68	6.33	7.15	0.35	Functional		100 % processing to be achieved within next quarter
19	Pasighat	13.88	3	0.6	10.28	10.28	10.28	13.88	0.00	Functional		
20	Roing	4.80	0.4	0.5	3.90	3.90	1.9	2.80	2.00	Under construction	May-26	
21	Rupa	1.72	0.2	0.2	1.32	0.90	0.2	0.60	1.12	Work yet to start	Mar-27	

Census Town

22	Sagalee	0.70	0.17	0.1	0.43	0.43	0.43	0.70	0.00	Functional		
23	Seppa	7.23	0.17	1.7	5.36	5.36	2.8	4.67	2.56	Functional		Additional machinery is being provided to ensure 100 % processing
24	Tawang	6.15	0	1.8	4.35	4.35	1.8	3.60	2.55	Functional		100 % processing to be achieved within next quarter as this MRF recently got commissioned in Jan 26
25	Tezu	7.85	0.02	0.08	7.75	7.75	7.7	7.80	0.05	Functional		100 % processing to be achieved within next quarter
26	Yingkiong	3.50	0.7	0.8	2.00	2.00	0.8	2.30	1.20	Under constructio	May-26	
27	Ziro	9.00	0.5	0.5	8.00	8.00	8	9.00	0.00	Functional		
<b>TOTAL</b>		<b>168.53</b>	<b>19.74</b>	<b>25.56</b>	<b>123.23</b>	<b>120.32</b>	<b>60.2</b>	<b>105.50</b>	<b>63.03</b>			

Solid Waste Generation Segregation Collection Transportaion Processing & Action Plan cum Timelines

Sl. No.	ULBs/DUDAs	Population 2025	Qty of MSW generated (TPD) incl floating	Segregation at Source / House Hold				Waste left for collection at Household TPD (CI No: 4-8)	Waste collected and transported to processing site/disposal site	Vehicle deploy for collection and transportation of fresh waste	Total Qty of waste processed at MRF/Dumpsite (TPD) - Add CI No. 13 to 25	Details of waste processing at MRF (in KG)													Total Qty of MSW Processed (TPD) CI No: 8 + 12	Gap in Processing TPD (CI No: 4-26)	Status of MRF	Timeline for completion of under construction MRFs	Remarks
				Qty of waste vegetable/food waste collected by local communities for feeding livestock/piggery (TPD)	Quantity of waste by home composting/ natural decomposition etc (TPD)	Qty of waste collected/processed by scrap dealers/rag pickers (TPD)	Total Processing at Source / House Hold (CI No 5+6+7)					Glass / Ceramic	Inert item	Rubber	Fabric	Plastic Waste	Metals	Leather	Wood	Paper	Wet Waste	Biomedical	e-Waste	RDF (Non-Recyclable)					
1	Anilo	28222	8.20	1.3	1.4	1.2	3.9	4.30	4.30	7	1.5	150	20	140	200	200	140	80	150	200	120	0	0	100	5.40	2.80	Functional		Additional machinery is being provided to ensure 100% processing.
2	Anini	3253	0.85	0.15	0.15	0.3	0.6	0.25	0.25	2	0.25	30	10	15	0	25	40	15	10	20	0	0	5	80	0.85	0.00	Functional		
3	Basar	5845	2.50	0.1	0.4	0	0.5	2.00	2.00	4	2	400	0	0	0	600	0	0	0	500	500	0	0	0	2.50	0.00	Functional		
4	Boleng	4065	1.50	0.2	0.2	0.2	0.6	0.90	0.90	5	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0.60	0.90	Work yet to	Mar-27	
5	Bomdila	11420	5.00	0	0.47	0	0.47	4.53	4.53	4	4	400	500	400	400	600	200	200	200	500	600	0	0	0	4.47	0.53	Functional		100% processing to be achieved within next quarter
6	Changlang	8509	3.00	0.8	0.75	0.18	1.73	1.27	1.20	2	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1.73	1.27	Under cons	Mar-26	
7	Daporijo	18290	6.50	0	0	0	0	6.50	6.00	4	4.5	700	500	300	200	600	200	200	100	500	1200	0	0	0	4.50	2.00	Functional		as this MRF came into operation since jan 2026, the efficiency will increase within next Quarter
8	Deomali	9071	2.50	0.1	0	0	0.1	2.40	2.40	3	1.1	100	100	200	0	200	200	0	100	200	0	0	0	0	1.20	1.30	Functional		Presently being operating manually and MRF machinery to be installed within next quarter
9	Dirang	5117	2.50	0	0	0	0	2.50	2.50	2	0.5	0	0	0	0	150	100	0	100	150	0	0	0	0	0.50	2.00	Under cons	Mar-26	
10	Hawai	1340	0.50	0	0	0.05	0.05	0.45	0.45	1	0.45	0	0	100	0	200	100	50	0	0	0	0	0	0	0.50	0.00	Functional		
11	Itanagar Naharlagun IMC	130504	60.00	6	0	1.6	22	38.00	38.00	44	0	0	0	0	0	0	0	0	0	0	0	0	0	0	22.00	38.00	Under cons	May-26	Executing agency has given commitment of completion as May 2026
13	Jairampur	9757	3.40	0.25	0.2	0.25	0.7	2.70	2.59	4	0.3	50	0	50	20	50	20	20	0	50	40	0	0	0	1.00	2.40	Work yet to	Mar-27	
14	Khonsa	13546	4.00	0	0	0	0	4.00	3.50	5	3.5	200	300	500	200	800	140	300	0	700	360	0	0	0	3.50	0.50	Functional		100% processing to be achieved within next quarter
15	Koloriang	3200	1.55	0.35	0.2	0.45	1	0.55	0.55	2	0.55	15	30	0	0	200	75	0	30	100	100	0	0	0	1.55	0.00	Functional		
16	Longding	5777	1.70	0.2	0.6	0.4	1.2	0.50	0.50	3	0.5	100	100	50	0	85	10	45	10	100	0	0	0	0	1.70	0.00	Functional		
17	Miao	7970	2.50	0.1	0.05	0.04	0.19	2.31	1.00	4	0.81	150	10	100	0	240	100	0	0	100	110	0	0	0	1.00	1.50	Functional		100% processing to be achieved within next quarter
18	Namsai	19438	7.50	0.16	0.45	0.21	0.82	6.68	6.68	7	6.33	150	400	300	200	1730	300	150	1300	700	1100	0	0	0	7.15	0.35	Functional		100% processing to be achieved within next quarter
19	Pasighat	33641	13.88	1.8	1.2	0.6	3.6	10.28	10.28	12	10.28	4000	13.5	200	0	2166.5	430	0	1629	0	0	0	0	1841	13.88	0.00	Functional		
20	Roing	15539	4.80	0.2	0.2	0.5	0.9	3.90	3.90	6	1.9	90	200	110	150	300	100	20	80	500	150	0	100	100	2.80	2.00	Under cons	May-26	
21	Rupa	5201	1.72	0.1	0.1	0.2	0.4	1.32	0.90	2	0.2	10	10	10	20	30	10	40	20	20	0	0	0	0	0.60	1.12	Work yet to	Mar-27	
22	Sagaloo	1794	0.70	0.09	0.08	0.1	0.27	0.43	0.43	2	0.43	0	0	0	0	410	20	0	0	0	0	0	0	0	0.70	0.00	Functional		
23	Seppa	24811	7.23	0.09	0.08	1.7	1.87	5.36	5.36	7	2.8	250	20	30	50	130	770	310	300	800	140	0	0	0	4.67	2.56	Functional		Additional machinery is being provided to ensure 100% processing
24	Tawang	15284	6.15	0	0	1.8	1.8	4.35	4.35	7	1.8	200	200	100	200	300	50	50	20	450	230	0	0	0	3.60	2.55	Functional		100% processing to be achieved within next quarter as this MRF recently got commissioned in Jan 26
25	Tezu	24811	7.85	0.02	0	0.08	0.1	7.75	7.75	5	7.7	800	0	470	9	780	15	356	0	720	4000	0	550	0	7.80	0.05	Functional		100% processing to be achieved within next quarter
26	Yingkiong	8923	3.50	0	0.7	0.8	1.5	2.90	2.00	4	0.8	100	20	25	68	142	34	35	200	70	76	0	0	30	2.30	1.20	Under cons	May-26	
27	Ziro	17473	9.00	0.5	0	0.5	1	8.00	8.00	5	8	500	500	500	1000	1725	700	350	450	1575	700	0	0	0	9.00	0.00	Functional		
<b>TOTAL</b>		<b>432801</b>	<b>168.53</b>	<b>12.51</b>	<b>7.23</b>	<b>25.56</b>	<b>45.3</b>	<b>123.23</b>	<b>120.32</b>	<b>153</b>	<b>60.2</b>	<b>8395</b>	<b>2934</b>	<b>3600</b>	<b>2717</b>	<b>11664</b>	<b>3774</b>	<b>2191</b>	<b>4719</b>	<b>7955</b>	<b>9446</b>	<b>0</b>	<b>655</b>	<b>2151</b>	<b>105.50</b>	<b>63.03</b>			



अरुणाचल प्रदेश ARUNACHAL PRADESH

A 263519

## MEMORANDUM OF UNDERSTANDING

This Memorandum of Understanding ("MOU") is made and entered into at Itanagar on the 15<sup>th</sup> day of October, 2025, by and between:

**Department of Urban Affairs (UA)**, Government of Arunachal Pradesh represented by the **Chief Engineer, Department of Urban Development**, Mowb-II, Itanagar – 791111, (hereinafter referred to as the "UA", which expression shall, unless repugnant to the context, include its successors and permitted assigns) of the **First Part**;

AND

**Dalmia Cement (Bharat) Limited**, a company registered under the Companies Act, 1956, having its registered office at Dalmiapuram, District Tiruchirapalli, Tamil Nadu – 621651, and its regional office at Anil Plaza-II, 3rd & 4th Floor, ABC, G.S. Road, Guwahati, Assam – 781005 (hereinafter referred to as the "DCBL", which expression shall, unless repugnant to the context, include its successors and permitted assigns) of the **Other Part**.

UA and DCBL are hereinafter individually referred to as a "Party" and collectively as the "Parties."

## WHEREAS

1. UA is responsible for the management and disposal of municipal solid waste within the jurisdiction of Arunachal Pradesh.
2. DCBL, either directly or through its subsidiaries, is engaged in the manufacture and sale of cement across India, with two cement manufacturing plants located at

  
Chief Engineer  
Dept. of Urban Development  
Govt. of Arunachal Pradesh  
Itanagar



Lumshnong, Meghalaya, and Umrangshu, Assam. DCBL is committed to sustainable environmental practices, including the responsible disposal and utilization of waste materials such as RDF /SCF, in an environmentally sound manner.

3. **DCBL**, based on representations made by U&DH, is desirous of executing this MOU for the scientific disposal of **Refused driven Fuel (RDF)/Segregated Combustible Fraction (SCF)**. Both Parties recognize the urgent need to address the growing concern of RDF/SCF in an environmentally sustainable and eco-friendly manner.

**NOW, THEREFORE, in consideration of the mutual covenants contained herein, the Parties agree as follows:**

- a. The objective of this MOU is to ensure the scientific disposal of RDF/SCF generated from the processing of legacy waste and SCF from MRF in 27 ULBs of Arunachal Pradesh.
- b. The total quantity of legacy waste across all these ULBs is approximately **2,55,582.64 MT**. The processed RDF/SCF generated shall be provided to DCBL, free of cost, by the appointed agencies.
- c. The assigned bio-mining agencies shall transport the RDF/SCF from U&DH-designated sites to the DCBL manufacturing plants located at Lumshnong, Meghalaya, or Umrangshu, Assam.
- d. DCBL shall arrange for weighment, proper storage, and co-processing of RDF/SCF at its cement plants.
- e. DCBL agrees to process and dispose of the RDF/SCF in a scientific manner, strictly in accordance with government-approved guidelines, SWM-2016 and other guidelines issued by CPCB and NGT from time to time.
- f. Weighment of RDF/SCF shall be carried out and recorded at the weighbridge located at DCBL's plants. After scientific disposal of RDF/SCF, DCBL shall issue a co-processing/disposal certificate reflecting the actual quantity received.
- g. The Parties agree that this MOU establishes an exclusive arrangement between U&DH and DCBL for the scientific disposal of RDF/SCF generated from the processing of legacy waste in the 27 ULBs of Arunachal Pradesh. Accordingly, UA shall not enter into any agreement with any third party for the disposal, co-processing, or utilization of RDF/SCF arising from these ULBs during the subsistence of this MOU. However, in case of non-performance by DCBL, UA shall cancel this MoU and shall enter into an MoU with third party as the case may be.
- h. The Parties acknowledge and agree that there shall be no financial obligations or implications arising on either side under this MOU. DCBL may explore subsidies for transportation of RDF/SCF to their cement plants.



**Chief Engineer**  
**Deptt. of Urban Development**  
**Govt. of Arunachal Pradesh**  
**Mohall, Itanagar**



i. Both Parties shall treat any confidential information shared pursuant to this MOU with strict confidentiality and shall not disclose such information to any third party without the prior written consent of the disclosing Party.

j. Any disputes or disagreements arising out of or in connection with this MOU shall be resolved amicably through mutual negotiations. If such resolution cannot be achieved, the matter may be referred to mediation or arbitration, as agreed by the Parties. The place of arbitration shall be Itanagar, Arunachal Pradesh.

k. This MOU may be amended or modified only in writing with the mutual consent of both Parties.

IN WITNESS WHEREOF, the Parties hereto have executed this MOU on the date and place first above written.



**Taring Darang**  
**Chief Engineer**  
**Urban Development**  
**Department of Urban Affairs.**

For  
**Dalmia Cement (Bharat) Limited**

*Taring Darang*  
 .....  
 Chief Engineer  
 (Authorized Signatory)  
 Dept. of Urban Development  
 Govt. of Arunachal Pradesh  
 Mowb-II, Itanagar

Witness:

1. Marpek Rinam, ASW-V, CE UD *Brind.*
2. Kishore Koley, AM, *(Koy des.)*



.....  
 (Authorized Signatory)

1158

48

No. UDH-12011(20)/2/2023 (E- 104890)  
GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF URBAN AFFAIRS  
OFFICE OF THE CHIEF ENGINEER, URBAN DEVELOPMENT  
ITANAGAR

Dated Itanagar, the 26<sup>th</sup> Jan., 2026

To

The Executive Engineer,  
Bomdila / Yupia / Likabali / Namsai / Khonsa  
Urban Development Department

**Subject:** Identification of Land for Establishment of Waste Collection Cluster Hub.

In reference to the **resolution taken in the EMC Meeting held on 15-10-2025**, this office is initiating the establishment of **Waste Collection Cluster Hubs** at selected locations. In this connection, you are requested to **identify suitable land of minimum area 10,000-15,000 sq. m** for establishment of the Cluster Hub in your jurisdiction.

The identified site shall preferably meet the following conditions:

1. **Plain/level land** suitable for development, and **free from major civil works** such as heavy cutting/filling, retaining structures, etc.
2. **Good connectivity** through **all-weather motorable road** for movement of waste collection/transport vehicles.
3. **Electricity availability** nearby or feasible connection without major extension works.
4. Preferably **encumbrance-free** and suitable for taking up the project without major constraints.

The preferred locations are indicated below (division-wise) for priority action:

- **Bomdila Division:** Balukpong area
- **Yupia Division:** Doimukh / Kimin area
- **Likabali Division:** Likabali area
- **Namsai Division:** Namsai (*upgradation from existing MRF to Cluster Hub*)
- **Khonsa Division:** Deomali area

You are requested to take necessary action and intimate this office at the earliest.

Your Faithfully,

Digitally signed by  
Taring Darang  
Date: 27-01-2026

11:58:25  
Chief Engineer [UD]

Memo No. UDH-12011(20)/2/2023 (E- 104890)

Dated Itanagar, the 27<sup>th</sup> Jan, 2026

Copy to:

1. The Commissioner (UA), Govt. of Arunachal Pradesh, Itanagar for information.
2. Office copy.

Chief Engineer [UD]

 सत्यमेव जयते	GOVERNMENT OF ARUNACHAL PRADESH OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER DEOMALI :: TIRAP DISTRICT	<h1>ADC</h1>
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NO.DML/LR-2/2023/

Dated Deomali, the 11<sup>th</sup> February'2026.

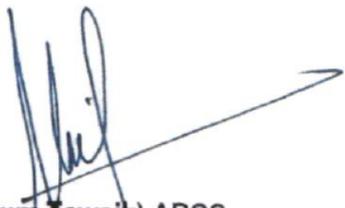
### LAND AVAILABILITY CERTIFICATE

This is to certify that Land measuring 5000 Sq. mtr. is available at Deomali for C/o **Establishment of Cluster Hub at Deomali, Tirap District for collection of RDF, SCF and Recyclable Waste from Catchment District**, to be executed by Urban Development and Housing Department Khonsa.

This is also to certify that the land is free from all encumbrances.

Date:- 11/02/2026

Place:- Deomali

  
 (Badonlum Tawsik) APCS  
 Addl. Deputy Commissioner  
 Deomali, Tirap District (A.P.)  
 Additional Deputy Commissioner  
 Deomali, Tirap District (A.P.)

File No. EE/BUD/MSW-23(Pt-III)/2024-25  
GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE EXECUTIVE ENGINEER  
DEPARTMENT OF URBAN AFFAIRS, URBAN DEVELOPMENT  
BOMDILA DIVISION::BOMDILA

Email:- [deputydirectorbdil@gmail.com](mailto:deputydirectorbdil@gmail.com)

Dated Bomdila the 17<sup>th</sup> Feb' 2026

To,

**The Chief Engineer,**  
Department of Urban Affairs & UD,  
Government of Arunachal Pradesh,  
Mowb-II, Itanagar.

Sub :- **Regarding Identification of Suitable Land for Setting up Waste Collection Cluster Hub.**

Sir,

With reference to subject cited above, please refer Sl. No. 11 of minutes of meeting held on 27<sup>th</sup> Jan' 2026 wherein undersigned is directed to identify a suitable land at Bhalukpong for establishment of Cluster Hub for collection of RDF/SCF and recyclable waste from catchment district and verbal direction to obtain the status of existing MRF at Tippi constructed by Department of PHED & WS Bomdila Division in the year 2014-15.

In this regard, undersigned is in receipt of a report of the existing MRF at Tippi from Executive Engineer, PHED & WS Bomdila Division, enclosed at annex-A which is self-explanatory. However, it is to appraise to your good office that undersigned has already identified a plot of land at Bhalukpong and submitted to your end along with geotagged photographs vide letter no. EE/BUD/W-15/2023-24 Dated 02/02/2026 which is enclosed at annexure-B for ready reference please.

Further, it is also to appraise that as per the report of Executive Engineer, PHED & WS, Bomdila Division the existing MRF is non-functional and the total area is 1100 Sqm whereas minimum requirement of area is 10,000-15,000 Sqm for establishing of the same as per your letter no. UDH -12011920/2/2023(E-104890) Dated 27/01/2026.

It is therefore, once again submitting herewith the plot of land measuring to 12,000 Sqm along with geotagged photographs & Affidavit of Land are enclosed herewith for favour of your kind ready reference please.

This is for favour of your kind information and further necessary action.

Yours Sincerely,

  
**Executive Engineer**  
Dept. of Affairs [UD]  
Bomdila Division, Bomdila

**Memo No EE/BUD/MSW-23(Pt-III)/2024-25**

**Dated Bomdila the .....2026**

Copy to:-

1. The DC-cum-Chairman, DUDA, Bomdila for kind information please.
2. Office Copy/Guard File.

**Executive Engineer**

GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE EXECUTIVE ENGINEER :: PHE & WS DIVISION  
BOMDILA

NO. EEB/PHE/SCH/RPT-01/2024-25

Dated Bomdila the 28<sup>th</sup> January, 2026

To

The Deputy Commissioner,  
West Kameng District  
Bomdila.

Sub:- Report on Existing Material Recovery Facility (MRF) in Tippi.  
Madam,

The existing MRF in Tippi, constructed in the year 2014-15 with a sanctioned amount of ₹30.00 lakhs, is currently in a dilapidated condition. The facility, designed for small-scale waste management for Bhalukpong and Tippi towns, has become inadequate due to significant population growth, increased tourism, and industrial activities in the area. The 1100.00 Sqm MRF includes a segregation shed (63 sqm), incinerator, two compost pits (73.00 Sqm each), and one ash pit (70.00 Sqm).

The segregation shed lacks a roof, and the compost pits are overflowed with waste. The facility lacks a transportation vehicle for waste collection, rendering it almost non-functional. Additionally, the MRF has no proper approach road and boundary wall, exacerbating the issue. An NGO has taken responsibility for garbage management, but without proper segregation units, biodegradable and plastic waste management is challenging. The absence of components for sorting, processing, storage, and load-out makes it difficult to separate recyclable materials.

Given the current situation, a new MRF facility with modern components is urgently needed to address the growing waste management challenges in Tippi and Bhalukpong. The proposed facility should have adequate segregation and storage areas, proper composting and recycling units, transportation vehicles for waste collection, and essential equipment for sorting, processing, and load-out. This upgrade will enable effective waste management, reduce environmental risks, and support the growing population and tourism in the area

This is for favour of your kind information and further necessary action please.

Yours faithfully,

Executive Engineer  
PHE & WS Division, Bomdila  
Dated Bomdila the 28th January, 2026

Memo No. EEB/PHE/SCH/RPT-01/2024-25

Copy to:

1. The Mission Director (SBM-G), PHE & WS Deptt. Itanagar for information please.
2. The Executive Engineer, Urban Development and Housing, Bomdila for information please.
3. Office copy.



Executive Engineer,  
PHE & WS Division, Bomdila

No. UDH-12011(20)/2/2023 (E- 104890) 53  
GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF URBAN AFFAIRS  
OFFICE OF THE CHIEF ENGINEER, URBAN DEVELOPMENT  
ITANAGAR

1163

Dated Itanagar, the 26<sup>th</sup> Jan., 2026

To  
The Executive Engineer,  
Bomdila / Yupia / Likabali / Namsai / Khonsa  
Urban Development Department

**Subject:** Identification of Land for Establishment of Waste Collection Cluster Hub.

In reference to the **resolution** taken in the EMC Meeting held on 15-10-2025, this office is initiating the establishment of **Waste Collection Cluster Hubs** at selected locations. In this connection, you are requested to **identify suitable land of minimum area 10,000-15,000 sq. m** for establishment of the Cluster Hub in your jurisdiction.

The identified site shall preferably meet the following conditions:

1. **Plain/level land** suitable for development, and **free from major civil works** such as heavy cutting/filling, retaining structures, etc.
2. **Good connectivity** through **all-weather motorable road** for movement of waste collection/transport vehicles.
3. **Electricity availability** nearby or feasible connection without major extension works.
4. Preferably **encumbrance-free** and suitable for taking up the project without major constraints.

The preferred locations are indicated below (division-wise) for priority action:

- **Bomdila Division:** Balukpong area
- **Yupia Division:** Doimukh / Kimin area
- **Likabali Division:** Likabali area
- **Namsai Division:** Namsai (*upgradation from existing MRF to Cluster Hub*)
- **Khonsa Division:** Deomali area

You are requested to take necessary action and intimate this office at the earliest.

Your Faithfully,

Digitally signed by  
Taring Darang  
Date: 27-01-2026  
14:58:25  
Chief Engineer [UD]

Memo No. UDH-12011(20)/2/2023 (E- 104890)

Dated Itanagar, the 27<sup>th</sup> Jan, 2026

Copy to:

1. The Commissioner (UA), Govt. of Arunachal Pradesh, Itanagar for information.
2. Office copy.

**Chief Engineer [UD]**

1164



GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF URBAN AFFAIRS  
OFFICE OF THE EXECUTIVE ENGINEER  
URBAN DEVELOPMENT BOMDILA DIVISION

54

EE

File No. EE/BUD/W-15/2023-24

Dated Bomdila the 02<sup>nd</sup> Feb' 2026

To,

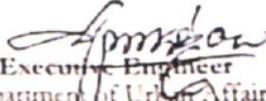
**The Chief Engineer**  
Deptt. of Urban Affairs  
Urban Development  
Mowb-II, Itanagar, A.P  
Govt. of Arunachal Pradesh

Sub: Land Identification for Establishment of Waste Collection Center- regd.Ref: No. UDH-12011(20)/2/2023 (E-104890) dated Itanagar the 27<sup>th</sup> Jan '2026

Sir,

With reference to the subject and letter no. cited above, enclosed please find herewith the report regarding identification of land for Waste Collection Center at Bhalukpong.

This is for favor of your kind information and further necessary action please.

  
Executive Engineer  
Department of Urban Affairs  
Urban Development  
Bomdila Division::Bomdila

Memo No. AE/RSD/SWM-04/2023-24

Dated Bomdila the.../.../2026

Copy to: -

1. Office copy.

  
Executive Engineer  
Department of Urban Affairs  
Urban Development  
Bomdila Division::Bomdila

**SURVEY REPORT**

A survey was conducted by Junior Engineer, Rupa Sub- Division on 10<sup>th</sup> Jan' 2026 for identification of land for Waste Collection Centre at Bhalukpong. The observations are listed below.

Location: Bhalukpong, West Kameng District (Lat 27.000426° Long 92.636112°)

Nearby Landmarks: At an aerial distance of approx. 800 mtrs. from nearby habitation.

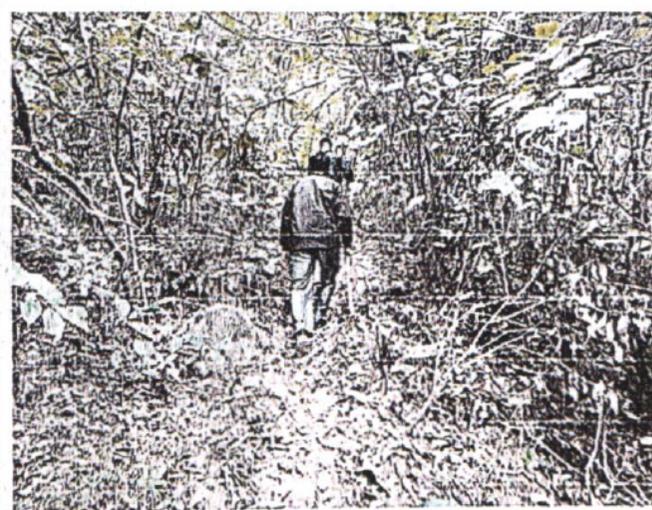
Site Area: 12000 sqm.

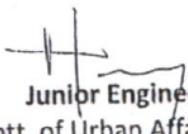
Land Suitability: Plain/ Level Land, requires minor Land Development works

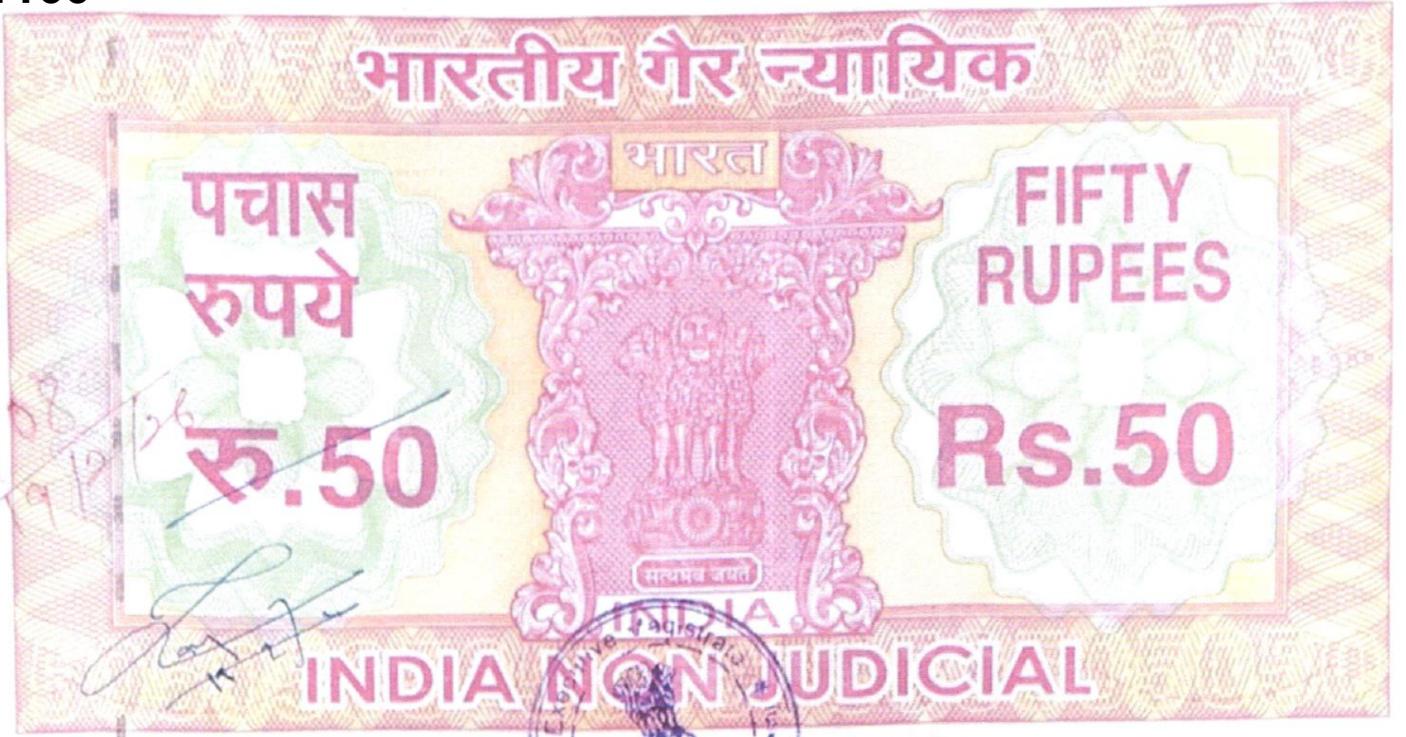
Connectivity: An Approach Road of nearly 800mtrs. is required.

Electricity: The area has electrical connectivity.

Encumbrance-free: The site is encumbrance free.



  
 Junior Engineer  
 Deptt. of Urban Affairs[UD]  
 Rupa Sub- Division



अरुणाचल प्रदेश ARUNACHAL PRADESH

972035

IN THE COURT OF EXECUTIVE MAGISTRATE  
BHALUKPONG:WEST KAMENG DISTRICT(ARUNACHAL PRADESH)

AFFIDAVIT

I, Shri Labi Dususow S/o Late Johar Dususow, resident of Upper Bhalukpong, P.O/ P.S:Bhalukpong, West Kameng District, Arunachal Pradesh do hereby solemnly affirm on oath and declare as under:-

1. That I am bonafide tribal belonging to Aka(Hrusso) tribe of Arunachal Pradesh.
2. That I have occupied a plot of land measuring 14,134.00 Sq. m located at Leping Huda, Lower Bhalukpong, P.O/P.S:Bhalukpong, West Kameng District, Arunachal Pradesh for residential/commercial purpose..

Description of plot of land :

North - Road                      South - Hillock/Forest  
East - Nallah                      West - Plot of Dr. Jumsang Sidisow

3. That the plot of land is free from any kind of encumbrances.

DECLARATION

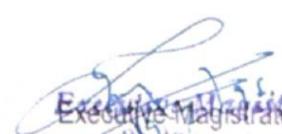
I, Shri Labi Dususow do hereby declare that the above mentioned para 1 to 3 are true and correct to the best of my knowledge and nothing has been concealed therein.

Witness:

t. Shyani Dususow 

Deponent

Sworn and signed before me by the deponent  
on this ... day of ... at Bhalukpong

  
Executive Magistrate  
Bhalukpong,  
West Kameng District  
Arunachal Pradesh

**GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE EXECUTIVE ENGINEER, UD  
NAMSAI DIVISION, NAMSAI, A.P**

Dated Namsai the 11<sup>th</sup> Feb' 2026

To,

**The Chief Engineer,**  
Department of Urban Affairs,  
Urban Development,  
Govt. Of Arunachal Pradesh,  
Itanagar.

**Sub:- Identification of Land for Establishment of Waste Collection Cluster Hub.**

**Ref:- Vide Letter No. UDH-12011(20)/2/2023(E-104890) Dated Itanagar the 27<sup>th</sup> Jan' 2026**

Sir,

While inviting reference to the above cited subject and your letter, it is to convey you that **DC-cum-Chairman, DUDA Namsai has approved** the proposal for **establishment of Waste Collection Cluster Hub at Namsai.**

In this regard, land measuring 10,000 Sqm has been earmarked at the site of existing Material Recovery Facility (MRF) at Namsai.

This is for your kind information and further necessary action please.

Yours faithfully,



**(Mosum Sema),**  
Executive Engineer,  
Urban Development,  
Namsai Division.

Dated Namsai the 11<sup>th</sup> Feb' 2026

Memo No. EE/UDH/NMS/PLG-312/2025-26/

**Copy to:-**

1. The P.A. to the **DC-cum-Chairman, DUDA Namsai, Namsai District** for kind information please.
2. The **Assistant Engineer, UD, Namsai Division** for kind information please.
3. Office Copy

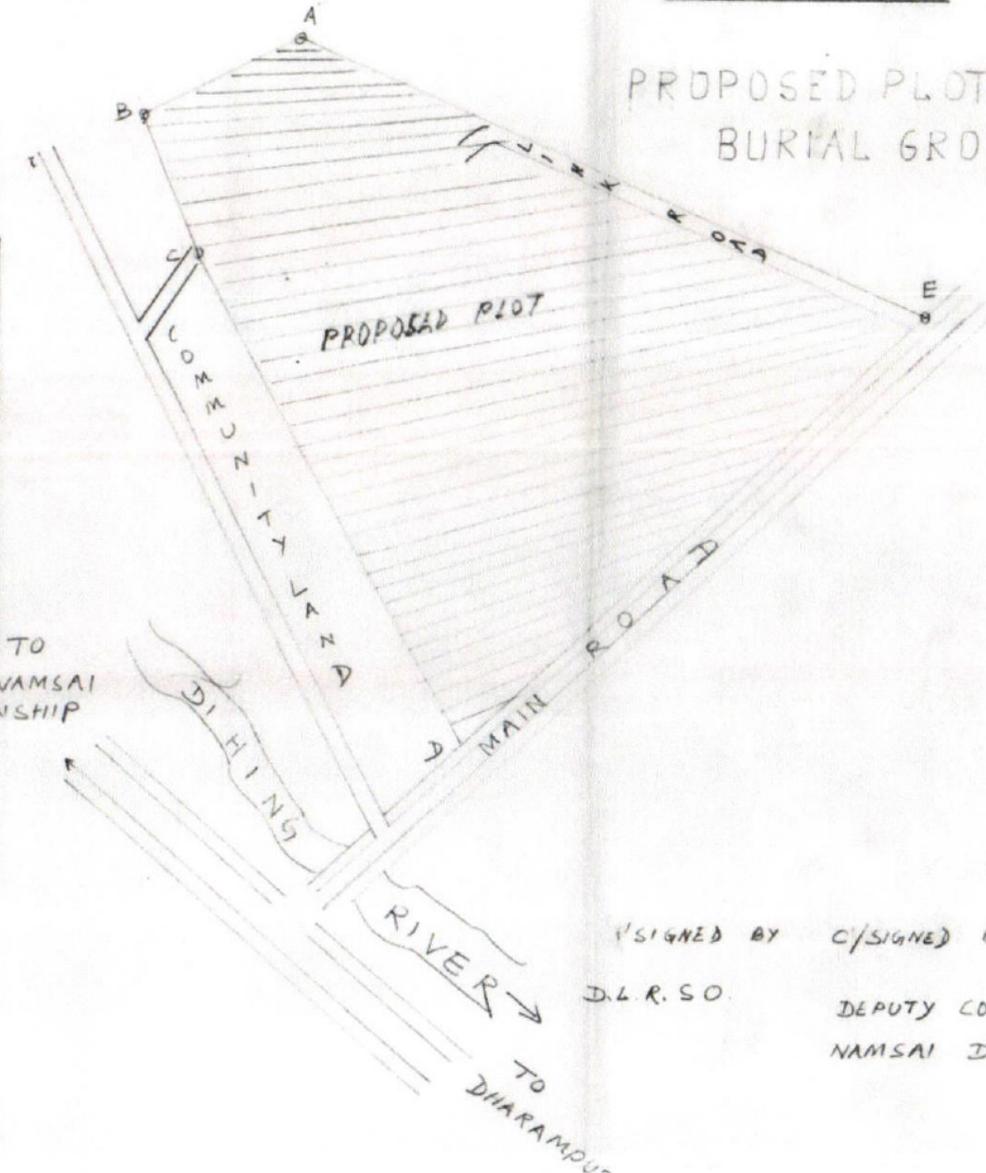


**(Mosum Sema),**  
Executive Engineer,  
Urban Development,  
Namsai Division.

SKETCH MAP SHOWING THE PROPOSED AREA FOR DUMPING GROUND AT MURTICAMP, NAMSAI LOCATION COORDINATE

AREA: 11.7 HECTS N: 27° 39' 48.09"  
E 95° 51' 02.17"

SCALE: 1:2000



INDEX

1. PROPOSED PLOT	— [Hatched]
2. RIVER	— [Wavy line]
3. ROAD	— [Double line]

BOUNDARY DESCRIPTION  
 NORTH - COMMUNITY LAND.  
 SOUTH - MAIN ROAD  
 EAST - LINK ROAD.  
 WEST - COMMUNITY LAND

REF: POINTS.

STN	BEARING	DISTANCES
1.	63.47°	113.14 M
2.	339.60°	89 M
3.	332°	373.60 M
4.	227.60°	420 M
5.	113.50°	446.74 M
6.		

SURVEYED BY:

1. W. LOHANG, SK
2. K. HANGHAM, RK
3. J. NINU, MANSAL
4. C. T. LONGCHOT, MANSAL

SIGNED BY: D.L.R. SO.  
 C/SIGNED BY: DEPUTY COMMISSIONER  
 NAMSAI DIST.



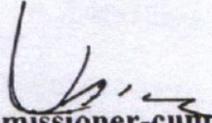
No. EE/UDH/NMS/PLG-138/2019-20/

**GOVERNMENT OF ARUNACHAL PRADESH**  
**OFFICE OF THE DEPUTY COMMISSIONER-CUM-CHAIRMAN**  
**DISTRICT URBAN DEVELOPMENT AGENCY (DUDA)**  
**NAMSAI DISTRICT::NAMSAI**

**LAND AVAILABILITY CERTIFICATE**

This is to certify that, the Land proposed for the work "C/o Material Recovery Facility (MRF) for 10 Ton per Day at Namsai, A.P" is under possession of UD & Housing Deptt. Namsai Division and is free from all encumbrance.

The above information is true and correct to the best of my knowledge and belief.

  
**Deputy Commissioner-cum-Chairman,**  
 District Urban Development agency (DUDA),  
 District (DUDA)  
 Namsai District, Namsai.  
 (DUDA)  
 Namsai Distt. (A.P.)



GOVT. OF ARUNACHAL PRADESH  
OFFICE OF THE DEPUTY COMMISSIONER  
LOWER SIANG DISTRICT  
LIKABALI

DC

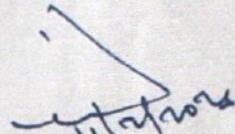
NO. LKB/LM-17/2025-26 / 770

Dated, the 11<sup>th</sup> February, 2026

Land Availability Certificate.

This is to certify that there exists available land at Siji, the District Headquarter of Lower Siang District, Arunachal Pradesh which can be purposefully used to take up scheme namely, "*Establishment of Waste Collection Cluster Hubs*" in the district being implemented by the EE (UD & Housing), Likabali Division, Lower Siang District.

Further, this certificate is issued for a specific work as stated above and shall not be valid for any other purpose.

  
(Tajum Ronya), AC (LM)  
For Deputy Commissioner  
Assistant Commissioner  
For Deputy Commissioner  
Lower Siang District, Likabali

**GOVERNMENT OF ARUNACHAL PRADESH**  
**OFFICE OF THE EXECUTIVE ENGINEER**  
**DEPARTMENT OF URBAN AFFAIRS, DEVELOPMENT & HOUSING**  
**YUPIA, DIVISION: YUPIA**  
**Email: - [ceudhupa@gmail.com](mailto:ceudhupa@gmail.com)**

1171  
**EE-**  
**YPA**

No. EE/UD&H/YPA/WCC/278/2025-26/1131

Dated Yupia, the 10<sup>th</sup> Feb'26

**To**

**The Chief Engineer,**  
 Deptt. of Urban Affairs (UD),  
 Govt. of Arunachal Pradesh,  
 Mowb-II, Itanagar.

**Sub:-Forwarding of Identification for Establishment of Waste Collection Cluster Hub.**

Ref. No. :- UDH-12011(20)/2/2023(E-104890) Dated Itanagar, the 26<sup>th</sup> Jan.'26.

Sir,

Enclosed please find herewith the copies of site verification report, NOC from the land owner, sketch map, Google map showing the location and land availability certificate from ADC Kimin, regarding land for establishment of waste collection cluster hub at Kimin.

This is for favour of your kind information please.

Enclosed: As stated above

Yours faithfully,

*[Handwritten Signature]*  
 10/2/26

**[Executive Engineer]**  
 Deptt. of Urban Affairs (UD),  
Yupia Division:: Yupia.  
 Dated Yupia, the \_\_\_\_ Feb' 26

Memo No.:- EE/UD&H/YPA/WCC/278/2025-26

Copy to:-

1. The AE, Urban Affairs (UD), Sub-Division Kimin, for information.
2. Office Copy.

**[Executive Engineer]**  
 Deptt. of Urban Affairs (UD),  
Yupia Division:: Yupia.

### SITE VERIFICATION

In reference with letter No.UDH-12011(20)/2/2023(E-104890), regarding identification of land for establishment of waste collection cluster hub in Kimin under Yupia Division. In this regard the proposed site has been verified for its feasibility along with the land donor shri Jitesh Tassar, free of cost and shri Tana Tanya, GPM Komashaki village.

The proposed site is around 3.2 km away from Kimin town, just adjacent to kimin-potin highway. The area is about 20,082 sq.m and is a plain site, which will be suitable for setting MRF. WTP for kimin town is just 400 mtr away from the proposed site, so connection of water supply would not be an issue, as well as kimin-potin LT line of 33KV aligned along the highway, so electricity connectivity will not be an issue while setting up MRF at that particular site.





Latitude: 27.322367  
 Longitude: 93.968863  
 Elevation: 224.88±12.0 m  
 Accuracy: 7.0 m  
 Time: 28-08-2025 11:30  
 Note: proposal for MRF, Kimin

Powered by NoteCam



Latitude: 27.322367  
 Longitude: 93.969167  
 Elevation: 215.88±14.0 m  
 Accuracy: 6.861 m  
 Time: 28-08-2025 11:32  
 Note: proposal for MRF, Kimin

Powered by NoteCam

*cd*  
 Junior Engineer  
 UD & Housing Deptt.  
 Kimin Sub-Division

*[Signature]*  
 Assistant Engineer  
 UD & Housing Deptt.  
 Kimin Sub-Division

*[Signature]*  
 Executive Engineer  
 UD & Housing Deptt.  
 Yupia Division

Executive Engineer  
 Deptt. of UD & Housing  
 Yupia Division, Yupia



अरुणाचल प्रदेश ARUNACHAL PRADESH

A 413470

**// TO WHOM IT MAY CONCERN //**

I Shri Tassar Jitesh, S/o Shri Tassar Sakav a permanent resident of Kimin, PO/PS Kimin, District Papum Pare, Arunachal Pradesh, hereby declared that I am the rightful owner of the land measuring 20082 (Twenty Thousand Eighty Two) sqmtr located at Komasaki Village, Kimin.

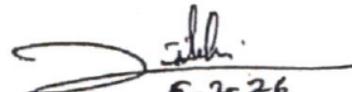
I have voluntarily decided to donate the aforementioned land to the Department of Urban Development, Yupia Division, Arunachal Pradesh, completely free of cost.

**I hereby declared and confirm that :**

01. I have no objection to the department urban development establishing a waste collection cluster hub on this plot.
02. The land is free from all encumbrances, disputes and legal liabilities.
03. I relinquish all my rights, titles and interests in the said land in favour of department of urban development for public utility purposes.

**Details of land :**

- |                |  |
|----------------|--|
| 01. Location   | - Komasaki Village                         |
| 02. Total Area | - 20082 (Twenty Thousand Eighty Two) sqmtr |

  
5-2-26

(Shri Tassar Jitesh)

Land Owner

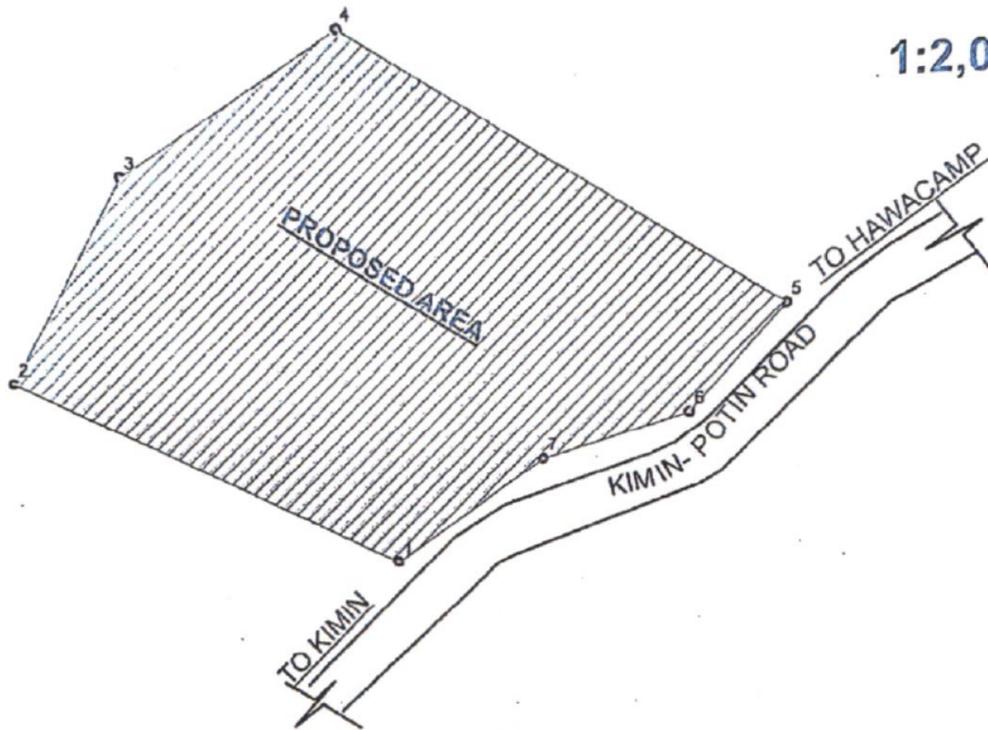
Executive Magistrate  
Papum Pare District  
Kimin (A.P.)

  
6-2-26

SKETCH MAP SHOWING THE PROPOSED AREA FOR ESTABLISHMENT OF WASTE COLLECTION CLUSTER AT KIMIN UNDER KIMIN CIRCLE, PAPUM PARE DISTRICT.



1:2,000



AREA : 20082 SQ.M

MAP LEGEND

-  PROPOSED AREA
-  ROAD
-  STATION

Station	Easting	Northing	Length	Bearing
1-2	595877.193	3022444.844	122.93 m	297.6°
2-3	595767.884	3022501.015	71.413 m	25.5°
3-4	595798.068	3022565.713	76.124 m	53.9°
4-5	595859.237	3022610.989	153.19 m	124.2°
5-6	595986.547	3022525.867	43.499 m	218.7°
6-7	595959.624	3022491.716	43.847 m	251.3°
7-1	595918.215	3022477.337	52.346 m	232.1°

SUBMITTED BY

SHRI TASSAR JITESH  
CAMP: KIMIN  
PAPUM PARE DISTRICT.

93°58'6"E      93°58'9"E      93°58'12"E      93°58'15"E

27°19'27"N

27°19'24"N

27°19'21"N

27°19'18"N

27°19'15"N

27°19'12"N

27°19'12"N

27°19'15"N

27°19'18"N

27°19'21"N

27°19'24"N

27°19'27"N

93°58'6"E      93°58'9"E      93°58'12"E      93°58'15"E

Scanned with OLVEN CamScanner

# PROPOSED AREA FOR ESTABLISHMENT OF WASTE COLLECTION CUSTER HUB AT KIMIN KIMIN CIRCLE



**Legend**

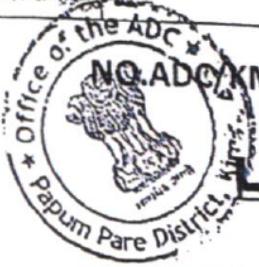
 Polygon measure

400 m

GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER  
PAPUM PARE DISTRICT ::: KIMIN

ADC

Dated Kimin the 6<sup>th</sup> Feb 2026.



**LAND AVAILABILITY CERTIFICATE**

This is to certify that a land measuring 20082 Sqmtrs is available for "Establishment Waste Collection Cluster Hub" located at Komasaki village under Kimin Circle of Papum Pare District Arunachal Pradesh.

The land is free from encumbrance and may be considered for "Establishment Waste Collection Cluster Hub" as proposed.

OCEAN GAO, APCS  
Additional Deputy Commissioner  
Kimin

Addl. Deputy Commissioner  
Papum Pare District  
Kimin

No. UDH-12011(11)/132/2024(E-206381)  
GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF URBAN AFFAIRS  
ITANAGAR

Dated Itanagar, the 29<sup>th</sup> October, 2025.

**ORDER**

A capital subsidy of Rs 10.00 lakh [Rupees ten lakh] only each has been approved for installation of weighbridge for 27 Census Towns to facilitate the procurement, 50% of the capital subsidy (First Instalment) is released to the **Chairman, DUDA/Addl. DUDA, Arunachal Pradesh** for initiation of procurement process for installation of weighbridge from Ring Fenced Account (NGT) during 2025-26 as per details shown below:

Sl. No.	Towns	1 <sup>st</sup> Instalment Amount (in lakhs)	Sl. No.	Towns	1 <sup>st</sup> Instalment Amount (in lakhs)
1	Aalo	5.00	13	Koloriang	5.00
2	Anini	5.00	14	Longding	5.00
3	Basar	5.00	15	Miao	5.00
4	Pangin	5.00	16	Namsai	5.00
5	Bomdila	5.00	17	Roing	5.00
6	Changlang	5.00	18	Ruksin	5.00
7	Daporijo	5.00	19	Sagalee	5.00
8	Deomali	5.00	20	Seppa	5.00
9	Dirang	5.00	21	Tawang	5.00
10	Doimukh	5.00	22	Tezu	5.00
11	Hawai	5.00	23	Yingkiong	5.00
12	Khonsa	5.00		<b>Total</b>	<b>115.00</b>

The second instalment will be released after successful completion of the bidding process as operational VGF which may be adopted as the criteria for bidding. The fund should be utilized strictly as per provisions of GFR. All codal formalities must be observed for execution of the works and submit progress report for release of second instalment.

This is issues with the approval from Chief Secretary-cum-Chairperson, Environmental Monitoring Committee, Govt of Arunachal Pradesh.

Sd/-  
[Vivek Pandey], IAS  
Commissioner (Urban Affairs)  
Govt of Arunachal Pradesh

Memo No. UDH-12011(11)/132/2024(E-206381)

Dated Itanagar, the \_\_\_ November, 2025.

Copy to:

1. The Under Secretary to the Chief Secretary-cum-Chairperson, EMC, Govt. of Arunachal Pradesh, Itanagar for information.
2. The PS to the Commissioner (Urban Affairs), Govt. of Arunachal Pradesh, Itanagar for information.
3. The CCF (Env & CC)-cum-Member Secretary, EMC, Govt. of Arunachal Pradesh, Itanagar for information.
4. The Director (ULBs), Department of Urban Affairs, Govt. of Arunachal Pradesh, Itanagar for information.
5. The Sr FAO (UD), Department of Urban Affairs, Govt. of Arunachal Pradesh, Itanagar for information and necessary action.
6. All Deputy Commissioners-cum-Chairman/Addl. Deputy Commissioner-cum-Chairman, DUDA/Addl. DUDA, Govt. of Arunachal Pradesh for information.
7. All Executive Engineers (UD)-cum-Member Secretary, DUDA/Addl. DUDA, Department of Urban Affairs, Govt. of Arunachal Pradesh for information & compliance.
8. Office copy.

Digitally signed by  
Taring Darang  
Date: 19-11-2025  
14:25:44  
Chief Engineer (UD)

## Waste Generation Processing &amp; Gap in Processing with Legacy Details

Sl. No.	ULBs/DUDAs	Qty of MSW generated Jan' 26 (TPD)	Qty of MSW Processed Jan' 26 (TPD)	Gap in Processing Jan'26 (TPD)	Legacy Waste (theoretical) in 27 ULBs as on July 2025 as per previous affidavit, Aug' 25 (MT)	Funds released for Legacy Waste remediation (Rs. in lacs)	Tender status - Legacy Waste	Timeline for completion
1	Aalo	8.20	5.40	2.80	10100.74	50	15% completed	May-26
2	Anini	0.85	0.85	0.00	3486.46	50	50 % completed	May-26
3	Basar	2.50	2.50	0.00	5167.00	50	100 %Completed	
4	Boleng	1.50	0.60	0.90	2503.08	25	50% progress	May-26
5	Bomdila	5.00	4.47	0.53	5804.13	25	10% progress	May-26
6	Changlang	3.00	1.73	1.27	4940.76	25	100 %Completed	
7	Daporijo	6.50	4.50	2.00	6716.08	50	Tender in process	Jul-26
8	Deomali	2.50	1.20	1.30	1612.78	25	100 %Completed	
9	Dirang	2.50	0.50	2.00	4048.08	25	work order to be issued shortly	Jul-26
10	Hawai	0.50	0.50	0.00	456.31	50	100 %Completed	
11	Itanagar Naharlagun IMC	60.00	22.00	38.00	60352.94	0	NIT Floated	Mar-27
13	Jairampur	3.40	1.00	2.40	3033.06	25	100 %Completed	
14	Khonsa	4.00	3.50	0.50	4270.79	50	100 %Completed	
15	Koloriang	1.55	1.55	0.00	877.41	50	90% progress	Mar-26
16	Longding	1.70	1.70	0.00	8470.49	50	100 %Completed	
17	Miao	2.50	1.00	1.50	4356.44	25	100 %Completed	
18	Namsai	7.50	7.15	0.35	22505.17	50	20% completed	May-26
19	Pasighat	13.88	13.88	0.00	33563.00	0	30% work completed	May-26
20	Roing	4.80	2.80	2.00	14951.85	25	20% progress	May-26
21	Rupa	1.72	0.60	1.12	703.84	25	Tendered	May-26
22	Sagalee	0.70	0.70	0.00	1146.23	25	70% completed	Mar-26
23	Seppa	7.23	4.67	2.56	4914.30	50	20% progress	May-26
24	Tawang	6.15	3.60	2.55	29670.17	25	Awarded	Jul-26
25	Tezu	7.85	7.80	0.05	15972.27	50	Work Yet to Start	Jul-26
26	Yingkiong	3.50	2.30	1.20	4662.09	25	100 %Completed	
27	Ziro	9.00	9.00	0.00	1261.17	50	100 %Completed	
<b>TOTAL</b>		<b>168.53</b>	<b>105.50</b>	<b>63.03</b>	<b>255546.64</b>	<b>900</b>		

## NIT – Notice Inviting Tender

The Commissioner, Itanagar Municipal Corporation, Itanagar, on behalf of the Governor of Arunachal Pradesh, invites **online tenders under a two-bid system** from **interested and eligible registered Indian companies/ firms** for the project “**Legacy Waste of Remediation of Itanagar Capital Complex Arunachal Pradesh**”

More details on the services are provided in the Terms of Reference in this RFP document and qualification requirement is at Instructions to Consultants.

1. Interested Agencies may download the complete Request for Proposal (RFP) document from the website i.e., [arunachaltenders.gov.in](http://arunachaltenders.gov.in) from **18/02/2026 at 1800 Hrs. to 09/03/2026 at 1800 Hrs.** The eligible bidders must submit their bids online at e-tendering portal *i.e., arunachaltenders.gov.in*

### 2. Key dates:

Sl. No.	Description	Important Information
1.	Date of online publication	18/02/2026.
2.	Downloading of e-tender documents	18/02/2026 at 1000 Hrs.to 09/03/2026 at 1800 Hrs.
3.	Pre-Bid Meeting	Pre bid meeting shall be conducted through VC and the link for the same shall be shared through email one day prior to the pre-bid meeting, scheduled on 05-03-2026 at 1130 hrs.
4.	Last Date of submission of e- tender	10/03/2026 at 1200 Hrs.
5.	Date of opening of Technical Bids	10/03/2026 at 1400 Hrs. O/o the Commissioner, IMC, Room no. 14, Chimpu, Itanagar.
6.	Date of opening of Financial Bids	Shall be informed after evaluation of Technical proposals.
7.	RFP Document Fee	Rs. 5000/- (Rupees Five Thousand) only Demand Draft in favor of the Executive Engineer (Pt-I), IMC.
8.	Earnest Money Deposit	Rs. 5,00,000.00 ( Rupees Five Lakhs) only Demand Draft /BG in favor the Executive Engineer (Pt-I), IMC.

Sd/-  
**Commissioner**  
 Itanagar Municipal Corporation  
Itanagar.

**Signature Not Verified**

Digitally signed by KIPA KARU  
 Date: 2026.02.17 15:22:37 IST  
 Location: Arunachal Pradesh-AR

## Used Water management Details cum Progress Report

Sl. No	ULBs/DUDAs	No. of Ward	No. of HH	Pop 2011	Pop 2025 as per SBM Portal	Sewer Generated in 2025 as per SBM 2.0	Septage Generated in MLD	Existing STP/ FSTP		Liquid Waste Treated in MLD	Treatment Facility Proposed				Tendering Status as in July 2025	Completion Time Lines	Treatment Facility	Proposed Capacity of Treatment Facility in MLD		
								STP in MLD	FSTP in MLD		STP in MLD	I&D Pipe Length Proposed in KM	FSTP in MLD	No. of Vehicle Proposed with FSTP						
1	Aalo	33	4396	20684	27173	2.03						2	2.6			Tender floated	24 months from award of work.	STP	2	
2	Anini	5	670	2384	3460		0.002								0.003	1	Re-Tender	12 months from award of work	Septage Treatment	0.03
3	Basar	11	1064	4284	5956		0.003								0.003	1	Work order to be issued	12 months from award of work	Septage Treatment	0.03
4	Boleng	16	1800	2979	4307		0.002								0.003	1	Work Started and 10% Physical progress	12 months from award of work	Septage Treatment	0.03
5	Bondila	5	2187	8370	10336	0.82						0.8	2.11				Work Started Feb'2026	24 months from award of work.	STP	0.8
6	Changlang	13	1498	6236	6892	0.61						0.6	0.67				Work Started Feb'2026	24 months from award of work.	STP	0.6
7	Daporijo	32	3866	13405	17611	1.31						1.3	3.06				Work Started Feb'2026	24 months from award of work.	STP	1.3
8	Deomali	17	1702	6648	8377	0.65						0.65	3.45				Work Order to be issued	24 months from award of work.	STP	0.65
9	Dirang	5	1185	3750	4683		0.003								0.003	1	Under process of award but facing Local issues	12 months from award of work	Septage Treatment	0.03
10	Hawai	9	501	982	1213		0.001								0.003	1	Work Started Feb'2026	12 months from award of work	Septage Treatment	0.03
11	Itanagar IMC				79160	0.2	0.087	0.2	0.1							5	Redesigning of STP into FSTP with Cotreatment is being explored. Further the existing 100 KLD FSTP at Chimpu ( Itanagar) is functional and treating 17 KLD. Further the Pilot Project STP of 0.20 MLD ( 200 KLD) STP at Yagamso River ( Itanagar) is functional and 0.16 MLD ( 160 KLD) is being treated. This 200 KLD STP is for a small population of 500 house holds. A Total of 177 KLD ( 0.177 MLD) is being Treated.	24 months after redesigning.		
12	Naharlagun	20	28728	95648	50115		0.060			0.177						12				
13	Jairampur	13	2866	7151	9211	0.77						0.8	7.42				Work order to be issued	24 months from award of work.	STP	0.8
14	Khonsa	22	2100	9928	14300	1.06						1	3				Under process of award but facing Local issues	24 months from award of work.	STP	1
15	Koloriang	8	1800	2345	2896		0.002								0.003	1	Work started and 65% achieved	12 months from award of work	Septage Treatment	0.03
16	Lengding	22	2571	4234	5335		0.003								0.003	1	Work Started and 10% Physical progress	12 months from award of work	Septage Treatment	0.03
17	Miao	10	1700	5841	7240		0.004								0.003	1	Tender floated	12 months from award of work	Septage Treatment	0.03
18	Namsai	30	3145	14246	20000	1.40	0.017		0.04	0.02		1.5	0.6				40 KLD FSTP is completed & functional and 20 KLD Septage is being treated. Further under SBM 2.0 1.5 MLD STP will be constructed and tenders will be floated shortly as at present DPR needs revision.	24 months from award of work.	STP	1.5
19	Pasthat	8	8342	24656	31018	3.35		4		1.2							DPR/PFR of Sewer network prepared and awaits approval ( Technical and Financially approval) post which it will be taken up for execution so that sewerage of entire town reaches the 4 MLD STP and the STP is fully utilised. Additional FSTP unit of 3 KLD to existing STP under SBM 2.0 for Co-treatment is in the process of tendering.	24 months from award of work.		
20	Roing	13	2617	11389	21000	1.12						1.25	3.28				Under Process of Tendering.	24 months from award of work.	STP	1.25

Census Town

21	Rupe	1	1135	3812	6000		0.003					0.003		In Process of Preparation of DPR		Septage Treatment	
22	Sagalee	14	342	1315	1656		0.002					0.003	1	Work started Feb'2026	12 months from award of work	Septage Treatment	0.03
23	Seppa	42	3100	18184	22662	1.80				2	4.07			Work order to be issued	24 months from award of work.	STP	2
24	Tawang	28	1685	11202	13832	1.10				1.5				Under Construction with State Plan. External electrification awaited	24 months from award of work.	Septage Treatment	0.03
25	Tezu	24	5188	18184	22458	1.78				1.8	0.32			Tender to be floated	24 months from award of work.	STP	1.8
26	Yingkiang	10	2062	6540	8592	0.64				0.6	4.96			Work order to be issued	24 months from award of work.	STP	0.6
27	Ziro	20	3365	12806	16825	1.25				1.5	14.16			Approval Awaited	24 months from award of work.	STP	1.5
<b>TOTAL</b>						<b>19.89</b>	<b>0.19</b>	<b>4.20</b>	<b>0.14</b>	<b>1.40</b>	<b>17.30</b>		<b>0.10</b>				

<b>Sewer Generated in 2025 in MLD</b>	<b>19.89</b>
Existing STP in MLD	4.20
Proposed STP in MLD	17.30
Exsting + Proposed STP in MLD	21.5

<b>Septage Generated 2025 in MLD</b>	<b>0.19</b>
Existing FSTP in MLD	0.14
Proposed FSTP in MLD	0.10
Exsting + Proposed FSTP in MLD	0.24

## Annexure - XV

Sl. No.	Name of Project	Amount (Rs in Crores)			Implementing Agency (IA)	Cheque No Disbursed Date	Remarks
		Funds Allotted	Funds Released	Funds to be released			
1	a) Weigh bridge at dumping site, Chimpu, Itanagar	0.15	0.15	0	IMC	Chque No - 634761; Dated 25.03.2025	Sanctioned vide Memo No - UDH-12011(11)/132/2024; Dated: 05.03.2025
	b) Providing dedicated 11 Kv line and installation of 630 KVA Transformer at municipal Garbage dumping site for the establishment of Waste to Charcoal Plant.	4.81	4.81	0	Power Deptt(Western Zone)	Chque No - 634762; Dated 25.03.2025	
2	Quantification and Characterization of fresh/legacy waste for 12 towns (Phase-II)	0.5546	0	0.5546	UDD	Funds approved & allotted but not disbursed	
<b>Sub Total (A)</b>		<b>5.510</b>	<b>4.960</b>	<b>0.5546</b>			
3	C/o Bore Well	0.1625	0.1625	0	IMC	Chque No - 634764; Dated: 17.04.2025	Sanctioned vide Memo No - UDH-12011(11)/132/2024 (E- 206381); Dated: 16.04.2025
4	C/o CC Pavement road & CC drain	0.5732	0.5732	0			
5	C/o Security Wall, MS Gate & Guard room	0.4168	0.4168	0			
<b>SUB Total (B)</b>		<b>1.1525</b>	<b>1.1525</b>	<b>0</b>			
6	Establishment & Operationalization of Solid Waste Management Facilities including MRFs in the districts ( 24 Towns)	9.00	9.00	0	DUDAs/Addl DUDAs	Chque No - 634765; Dated: 28.04.2025	Sanctioned vide Memo No - UDH-12011(11)/132/2024 (E- 206381); Dated: 25.04.2025
<b>Sub Total (C)</b>		<b>9.00</b>	<b>9.00</b>	<b>0</b>			
7	Establishment & Operationalization of Solid Waste Management Facilities including MRFs in the districts (Pangin, Doimukh & Ruksin)	0.75	0.75	0	DUDAs/Addl DUDAs	Chque No - 634766; Dated: 04.06.2025	Sanctioned vide Memo No - UDH-12011(11)/132/2024 (E- 206381); Dated: 30.05.2025
<b>Sub Total (D)</b>		<b>0.75</b>	<b>0.75</b>	<b>0</b>			
8	Establishment of Project Management Unit (PMU) under Ring-Fenced Amount (NGT)	1.71	0.1425	1.5675	1st Installment Released	Chque No - 634769; Dated: 27.01.26	Sanctioned vide Memo No - UDH-12011(11)/132/2024(E-206381); Dated: 15.07.2025
<b>Sub Total (E)</b>		<b>1.71</b>	<b>0.1425</b>	<b>1.5675</b>			
9	Exposure Tour / Workshop IIT Guwahati	0.0767	0.076	0	Urban Department (Approved for release to IIT Ghy)	Chque No - 634767; Dated: 11.08.2025	Sanctioned vide Memo No - UDH-12011(20)/1/2023; Dated: 11.08.2025
<b>Sub Total (F)</b>		<b>0.0767</b>	<b>0.076</b>	<b>0</b>			
9	Installation of Weighbridge for Census Towns to facilitate the procurement process	1.15	1.15	0	DUDAs/Addl DUDAs	Chque No - 634768; Dated: 24.11.25	Sanctioned vide No - UDH-12011(11)/132/2024; Dated: 19.11.2025
<b>Sub Total (G)</b>		<b>1.15</b>	<b>1.15</b>	<b>0</b>			
<b>GRAND TOTAL (A+B+C+D+E+F)</b>		<b>19.349</b>	<b>17.231</b>	<b>2.118</b>	An amount of Rs. 19.349 Crore stands allotted / approved from Ring Fenced Amount, out of which Rs. 17.231 stands disbursed and balance amount of Rs. 2.118 Crore will be released as per payment schedule/ progress of the respective works.		



अरुणाचल प्रदेश ARUNACHAL PRADESH

A 145719

**Agreement for "Selection of consultant for providing Project Management Unit (PMU) for implementation of Ring-Fenced Amount (NGT) and Solid & Liquid Waste Management in 44 (Forty Four) Towns under Department of Urban Development & 3 (Three) ULBs under Directorate of ULBs, Government of Arunachal Pradesh"**

THIS AGREEMENT is entered in to on this day of ... 6th June, 2025.

BETWEEN

On behalf of Governor of Arunachal Pradesh represented by *Chief Engineer, Urban Development, having its Office at Mowb-II, Itanagar, Arunachal Pradesh India* (herein after referred to as the "FIRST PART" which expression shall, unless repugnant to the meaning or context here of, be deemed to include its successors and permitted assigns), of the **FIRST PART**.

AND

*ALPS Engineers-PMR Associates, Ghazlabad UP* Consultancy firm organized and existing under the laws of India (an Indian company) and having its office at *Ghazlabad UP* (hereinafter called the Consultant') which expression shall, unless repugnant to the meaning or context here of, be deemed to include its successors and permitted assigns), of the **SECOND PART**.

Chief Engineer  
Dept. of Urban Development  
Govt. of Arunachal Pradesh  
Mowb-II, Itanagar



WHEREAS, a **ALPS Engineers-PMR Associates, Ghaziabad UP** consultancy organization appointed in the Department of UD through e-tender Bid No.: UDH-12011(20)/6/2024/01 Dated Itanagar, the 21st Nov, 2024 for **“Selection of consultant for providing Project Management Unit (PMU) for implementation of Ring-Fenced Amount (NGT) and Solid & Liquid Waste Management in 44 (Forty Four) Towns under Department of Urban Development & 3 (Three) ULBs under Directorate of ULBs, Government of Arunachal Pradesh”** so as to avail assistance and services of the consultant which has requisite expertise and knowledge of the same.

WHEREAS, Chief Engineer, Urban Development, Itanagar, having it's Office at Mowb-II, Itanagar, Arunachal Pradesh, is an appointing authority and has been retained as authority that directly or indirectly controls for the work **“Selection of consultant for providing Project Management Unit (PMU) for implementation of Ring-Fenced Amount (NGT) and Solid & Liquid Waste Management in 44 (Forty Four) Towns under Department of Urban Development & 3 (Three) ULBs under Directorate of ULBs, Government of Arunachal Pradesh”** (herein after referred to as the “Project”).

Now therefore, the agreement witnesses that the said **ALPS Engineers-PMR Associates, Ghaziabad UP** Consultants are hereby appointed as consultant for rendering consultancy services to Chief Engineer, Urban Development, Itanagar for the aforesaid project on the terms and conditions hereinafter mentioned at quoted amount of **Rs. 1,71,00,000/- (Rs. One crore seventy one lakhs only)**

**Chief Engineer, Urban Development, Govt. of A.P, Itanagar shall be referred to as “Client” in this agreement.**

  
 Chief Engineer  
 Deptt. of Urban Development  
 Govt. of Arunachal Pradesh  
 Mowb-II, Itanagar



NOW, This AGREEMENT witnesses as follows: -

### 1. Scope of Work

The Role and responsibility of the PMU shall not be restricted to the following:

- a) Preparation of routine Plans/DPRs
- b) Validation of DPRs
- c) Assistance in Procurement Process
- d) Carrying out Project Development activities
- e) Project Implementation as per latest Central/State Solid & liquid Waste Management Rules
- f) Capacity building of Employees of ULBs
- g) Strategy for IEC and Capacity Building & Skill development activities
- h) Data collection for quantification and characterization of fresh water/legacy waste/used water
- i) Portal management (<https://swm.udarunachal.gov.in/> & others) from time to time.
- j) On site verification and periodical visits to ensure compliances and progress monitoring.  
(Any other not mentioned herein shall be governed by section 5 of RFP document)

2. The following documents along with all addenda shall be deemed to form and be read and construed as integral part of this Agreement and in case of any contradiction between or among them the priority in which a document would prevail over other would be as laid down below beginning from the highest priority to the lowest priority:

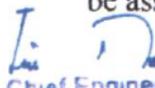
- a) Agreement.
- b) Annexure of Agreement.
- c) RFP; and
- d) Letter of Award

3. The following documents in relation with the RFP shall be deemed to form and be read and construed as part of this Agreement viz.

- 3.1 Invitation for Proposals
- 3.2 Scope of Work as defined in section 5 of RFP document
- 3.3 Instructions to Bidders
- 3.4 Eligibility Criteria
- 3.5 General Contract Conditions (GCC)
- 3.6 All Annexure, formats, amendments, supplements, corrigendum or clarifications, thereto and LOA.
- 3.7 Revised Scope of Key Personnel as approved vide **Note #146** of e-file Computer No. **206381** and as detailed at **Annexure-I**.

4. The payment will be on actual work performed as per Financial Bid received from the selected Project Management Consultant Agency and the amount payable by Authority in favor of **M/s ALPS Engineers-PMR Associates** will be paid as per the GCC 22.2b mentioned in RFP subject to release of fund from GoAP.

5. The contract shall begin from the date of signing of the contract or as and when the Project would be assigned to the Consultant Agency.

  
Chief Engineer  
Dept. of Urban Development  
Govt. of Arunachal Pradesh  
Itanagar



6. The mutual rights and obligations of the Department and the selected Consultant Agency shall be as set forth in the Contract, in particular:
- 6.1 The selected Consultant Agency shall carry out the services in accordance with the provisions of the Contract.
- 6.2 The consultant agency should submit unconditional and irrevocable performance Bank Guarantee (PBG) for amount equivalent to 5% of contract value to Authority.
- 6.3 The Consultant Agency shall provide professional, objective and impartial advice and at all times, hold the Authority's interest paramount, strictly avoid conflicts with other assignments/jobs, downstream projects or their corporate interests and act without any consideration for future work.
7. The 3 (Three) nos PMU experts including Team Leader shall be posted at State level in Itanagar and postings/placements of remaining 10 (Ten) nos (maximum) Project Associates shall be as per clusters/zone wise.

### 7.1 TEAM COMPOSITION & QUALIFICATION REQUIREMENTS

Team Composition for The selected technical agency/agencies are expected to provide support to the Employer till the implementation of the project i.e., total duration of all these assignments shall be 36 months.

#### ANNEXURE-I

Sl No	Position	Qualification & Experience	Responsibility
<b>At State Level</b>			
1	Team Leader cum Program Management Expert – 1 no	Master's degree in Engineering (Environmental Engineering) <b>Minimum 7 (Seven Years of experience in SWM/Sewerage Projects)</b>	<ol style="list-style-type: none"> <li>1. He/ She will lead, co-ordinate and supervise the PMU Team for delivering the PMU Services in a timely manner.</li> <li>2. Capacity building</li> <li>3. Provide SWM &amp; UWM related inputs in IEC programmes.</li> <li>4. Provide support to PMU Team members.</li> <li>5. Liasoning for training, Seminars &amp; workshops.</li> <li>6. Technical guidance in procurement of SWM/UWM related Projects/ machineries &amp; equipment's.</li> <li>7. Assist ULBs in updating dashboard.</li> <li>8. Develop suitable web-based applications for updating monthly progress.</li> <li>9. Proposed IOT based solutions for efficient based monitoring &amp; Portal Management (<a href="https://swm.udarunachal.gov.in">https://swm.udarunachal.gov.in</a> &amp; others) from time to time.</li> <li>10. Assist ULBs in formulation of IEC and Public awareness action plan on sanitation and SWM &amp; UWM.</li> </ol>

Chief Engineer  
Dept. of Urban Development  
Govt. of Arunachal Pradesh  
Mowb-II, Itanagar



			11. Assist ULBs in Capacity Building & Skill Development activities, preparing CB plans. 12. Liasoning in training, seminar, workshops.
2	Solid waste Management Expert – 1 no	Engineering degree in any branch or master's in environmental sciences or MBA <b>Minimum 5 (Five Years of experience in SWM)</b>	1. He/ She will be responsible for implementation of solid waste management projects. 2. Handholding of ULBs in SWM projects. 3. Assist in Swachh Survekshan related requirements, ODF+/ ODF++/ Water+ and GFC Star Rating if required etc.
3	Wastewater Expert – 1 no	Graduate in Civil/ Mechanical / env. Engineering or Master's in environmental sciences. <b>Minimum 5 (Five Years of experience in Wastewater Sewerage Projects)</b>	1. He/ She will be responsible for implementation of Waste water management. 2. Assist ULBs in finding solution to faecal sludge Management. 3. Assist ULBs in implementation of FSSM/FSTP/STP projects.
<b>At Town (cluster) Level</b>			
1	Project Associates – 10 nos (maximum)	Civil Engineering/ Graduate in other discipline with 3 (Three) years experience related to SWM.	1. To assist in all the activities mentioned above including MIS and IEC/ CB. 2. Posting & placements shall be as per clusters/zone wise as decided by the Authority.

8. All other items not mentioned herein shall be governed as per the RFP document.

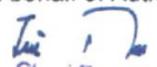
IN WITNESS WHEREOF, the parties hereto have caused this Contract to be signed in their respective names as of the day, month and year first above written.

For and on behalf of Consultant Agency:

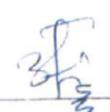

(Signature of Authorized Representative)

For and on behalf of Authority:

  
Chief Engineer  
Dept. of Urban Development  
Govt. of Arunachal Pradesh  
Mowb-II, Itanagar

(Signature of Authorized Representative)

**Witness- 1**

Signature : 

Name: Hage Anka

Designation: Assistant Surveyor of works

Address : o/o CE, UD (Urban Affairs)

**Witness- 2**

Signature : 

Name: TOKU Anu

Designation: Upper Division Clerk

Address : O/o CE, UD (Urban Affairs)